

Ratified

Minutes of Meeting No.24/14 scheduled on 18.02.2014 of Norms Committee(NC-I)

(DES.I Section)

The meeting No. 24/14 of the Norms Committee (NC-I) for the licensing year 2012-2013 was held on 18.02.2014 under the Chairmanship of Dr. L.B. Singhal, Additional Director General of Foreign Trade to consider the applications under Duty Exemption / Remission Schemes (Chapter-4) of Foreign Trade Policy 2009-2014 / Handbook of Procedure Volume-I. The following Members of the Committee were present in the meeting: -

Sl.No	Name of the representatives & their Designation	Room No.	Telephone No.	Deptt.
1.	Sh K.K. Tiwari I.A	476	23063321	DHI, U.B.
2.	Sh S.K. Jain, D.O.	428A	23063321 Extn.3318 23063166	DIPP, U.B.
3.	Sh. K.K. Funda, Asstt. Dir. (Mech)	736A	23063802 Extn.2459	DC(MSME),N.B.
4.	Sh. Parveen Sharma, Dy.DGFT	302	23061562 Extn.146	DGFT, U.B.
5.	Sh. PriyaRanjan, FTDO	404	23061562 Ext.265	DGFT, U.B.

I -The Committee considered the individual cases of the agenda of this meeting generated through the online system of NIC. The decisions taken thereon are as under:

1	Case No.:14/38/80-ALC2/2010	Party Name:VASUNDRA MANUFACTURING SYSTEMS PVT.LTD,	Meet No/Date:24/80-ALC2/2013 18.02.2014	Status: Approved
	HQ File :01/80/050/00784/AM11/	RLA File :07/21/040/00786/AM11/	Lic.No/Date:0710077109 03.02.2011	
	Decision : The Committee decided to ratify norms on the basis of DIT O. M. No. 17(115)/2012-IPHW dated 13.01.2014 (Copy is to be forwarded to RA and firm). RLA may take necessary action accordingly.			

2	Case No.:15/11/80-ALC2/2012	Party Name:YOKOGAWA INDIA LIMITED	Meet No/Date:24/80-ALC2/2013 18.02.2014	Status: Deferred
	HQ File :01/80/050/00229/AM13/	RLA File :07/21/040/00120/AM13/	Lic.No/Date:0710088440 24.05.2012	Defer Date:01.04.2014
	Decision : The Committee noted that the firm has not furnished the copy of essentiality certificate/NOC issued by Directorate of Hydrocarbons (DHC) as asked vide letter dated 03.02.2014 and matter is under consideration of PC-VI. The Committee decided to remind the firm for furnishing the copy of essentiality certificate/NOC issued by Directorate of Hydrocarbons (DHC) and remind PC-VI for expediting their inputs/comments. Case is deferred to 01.04.2014.			

3	Case No.:17/11/80-ALC2/2012	Party Name:MOTHERSON SUMI SYSTEMS LTD	Meet No/Date:24/80-ALC2/2013 18.02.2014	Status: Deferred
	HQ File :01/80/050/00231/AM13/	RLA File :05/24/040/00129/AM13/	Lic.No/Date:0510329275 10.07.2012	Defer Date:01.04.2014
	Decision : The Committee noted that the case is under examination C&PC and decided to remind them for expediting their comments. Case is deferred to 01.04.2014.			

4	Case No.: 21/20/80-ALC2/2012	Party Name:GEI INDUSTRIAL SYSTEMS LTD.,	Meet No/Date:24/80-ALC2/2013 18.02.2014	Status: Deferred
	HQ File :01/80/050/00437/AM13/	RLA File :11/24/040/00024/AM12/	Lic.No/Date:1110027289 19.10.2012	Defer Date:04.03.2014
	Decision : The Committee noted that the case appears due to technical error which had already been considered in meeting No. 23/14 dated 04.02.2014. Case is deferred to 04.03.2014 as per the decision taken in the aforesaid meeting.			

5	Case No.: 2/24/80-ALC2/2013	Party Name:CMI FPE LTD.	Meet No/Date:24/80-ALC2/2013 18.02.2014	Status: Deferred
	HQ File :01/80/050/00479/AM14/	RLA File :03/83/040/00367/AM13/	Lic.No/Date:0310714032 31.10.2012	Defer Date:01.04.2014
	Decision : The Committee noted that hard copy of firm's application has not been received from RA, Mumbai and decided to give reminder to them. Case is deferred to 01.04.2014.			

6	Case No.: 15/26/80-ALC2/2012	Party Name:LARSEN& TOUBRO LIMITED	Meet No/Date:24/80-ALC2/2013 18.02.2014	Status: Deferred
	HQ File :01/80/050/00576/AM13/	RLA File :03/95/040/00791/AM13/	Lic.No/Date:0310722249 29.01.2013	Defer Date:01.04.2014
	Decision : The Committee noted that the firm has not furnished the copy of essentiality certificate/NOC issued by Directorate of Hydrocarbons (DHC) as asked vide letter dated 03.02.2014 and matter is under consideration of PC-VI. The Committee decided to remind the firm for furnishing the copy of essentiality certificate/NOC issued by Directorate of Hydrocarbons (DHC) and remind PC-VI for expediting their inputs/comments. Case is deferred to 01.04.2014.			

7	Case No.: 21/26/80-ALC2/2012	Party Name:TEXMACO UGL RAIL PRIVATE LIMITED.	Meet No/Date:24/80-ALC2/2013 18.02.2014	Status: Approved
	HQ File :01/80/050/00582/AM13/	RLA File :02/24/040/00174/AM13/	Lic.No/Date:0210186293 11.02.2013	
	Decision : The Committee decided to ratify norms on the basis of DHI U. O. No. 3(76)/12/TSW(B)/39 dated 10.02.2014 (Copy is to be forwarded to RA and firm). RLA may take necessary action accordingly.			

8	Case No.: 1/26/80-ALC2/2012	Party Name:NETAFIM IRRIGATION INDIA PVT.LTD.	Meet No/Date:24/80-ALC2/2013 18.02.2014	Status: Deferred
	HQ File :01/80/050/00562/AM13/	RLA File :34/24/040/00249/AM13/	Lic.No/Date:3410036266 26.02.2013	Defer Date:01.04.2014
	Decision : The Committee noted that the case is under examination C&PC and decided to remind them for expediting their comments. Case is deferred to 01.04.2014.			

	Case No.: 26/4/80-ALC2/2013	Party Name:TOSHIBA JSW TURBINE AND GENERATOR PRIVATE LIMITED	Meet No/Date:24/80-ALC2/2013 18.02.2014	Status: Deferred
	HQ File :01/80/050/00073/AM14/	RLA File :04/24/040/00001/AM14/		

9			Lic.No/Date:0410144942 10.04.2013	Defer Date:01.04.2014
Decision : The Committee noted that firm has not replied to deficiency letter dated 06.06.2013 followed by reminder dated 04.07.2013 and final reminder dated 03.12.2013. The Committee further noted that in response of letters issued to the firm, the firm has third time requested for 20 days time for furnishing their reply. Case is deferred to 01.04.2014.				

10	Case No.:27/4/80-ALC2/2013	Party Name:TOSHIBA JSW TURBINE AND GENERATOR PRIVATE LIMITED	Meet No/Date:24/80- ALC2/2013 18.02.2014	Status: Deferred
	HQ File :01/80/050/00074/AM14/	RLA File :04/24/040/00272/AM13/	Lic.No/Date:0410144941 10.04.2013	Defer Date:01.04.2014
Decision : The Committee noted that firm has not replied to deficiency letter dated 06.06.2013 followed by reminder dated 04.07.2013 and final reminder dated 03.12.2013. The Committee further noted that in response of letters issued to the firm, the firm has third time requested for 20 days time for furnishing their reply. Case is deferred to 01.04.2014.				

11	Case No.:34/8/80-ALC2/2013	Party Name:NEO WHEELS LTD (FRMLY KNOWN AS VERSATILE H.C.& ENG	Meet No/Date:24/80- ALC2/2013 18.02.2014	Status: Deferred
	HQ File :01/80/050/00144/AM14/	RLA File :03/95/040/00036/AM14/	Lic.No/Date:0310732167 22.04.2013	Defer Date:01.04.2014
Decision : The Committee noted that firm has not replied to deficiency letter dated 06.06.2013 followed by reminder dated 04.07.2013 and final reminder dated 03.12.2013. The Committee further noted that in response of letters issued to the firm, the firm has third time requested for 20 days time for furnishing their reply. Case is deferred to 01.04.2014.				

12	Case No.:33/8/80-ALC2/2013	Party Name:THYSENKRUPP INDUSTRIES INDIA PVT.LTD	Meet No/Date:24/80- ALC2/2013 18.02.2014	Status: Deferred
	HQ File :01/80/050/00143/AM14/	RLA File :03/95/040/00063/AM14/	Lic.No/Date:0310733011 01.05.2013	Defer Date:01.04.2014
Decision : The Committee noted that the DHI comments has been received but EPCG division inputs has not been received and decided to remind EPCG division for forwarding their inputs/comments. Case is deferred to 01.04.2014.				

13	Case No.:41/8/80-ALC2/2013	Party Name:LARSEN& TOUBRO LIMITED	Meet No/Date:24/80- ALC2/2013 18.02.2014	Status: Approved
	HQ File :01/80/050/00151/AM14/	RLA File :03/95/040/01030/AM13/	Lic.No/Date:0310733370 06.05.2013	
Decision : The Committee decided to ratify norms on the basis of DHI U. O. No. 3(57)/11-TSW(B)/51 dated 14.02.2014 (Copy is to be forwarded to RA and firm). RLA may take necessary action accordingly.				

	Case No.:3/6/80-ALC2/2013	Party Name:BOTIL OIL TOOLS INDIA PVT LTD(FORMERLY BAKER OIL	Meet No/Date:24/80- ALC2/2013 18.02.2014	Status: Deferred
	HQ File :01/80/050/00094/AM14/	RLA File :05/23/040/00016/AM14/	Lic.No/Date:0510353884 13.05.2013	Defer Date:01.04.2014

14	Decision : The Committee noted that the firm has not furnished the copy of essentiality certificate/NOC issued by Directorate of Hydrocarbons (DHC) as asked vide letter dated 31.01.2014 and matter is under consideration of PC-VI. The Committee decided to remind the firm for furnishing the copy of essentiality certificate/NOC issued by Directorate of Hydrocarbons (DHC) and remind PC-VI for expediting their inputs/comments. Case is deferred to 01.04.2014.		
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15	Case No.: 27/15/80-ALC2/2013	Party Name:TRELLEBORG INDUSTRIAL PRODUCTS INDIA PRIVATE LTD	Meet No/Date:24/80-ALC2/2013 18.02.2014	Status: Deferred
	HQ File :01/80/050/00283/AM14/	RLA File :07/24/040/00088/AM14/	Lic.No/Date:0710096218 26.06.2013	Defer Date:01.04.2014
Decision : The committee noted that the firms reply dated 14.02.2014 has been received and decided to forward the same to DIPP (Sh. NandLal, Sr. DO, DIPP). Case is deferred to 01.04.2014				

16	Case No.: 38/15/80-ALC2/2013	Party Name:KGR INDUSTRIES	Meet No/Date:24/80-ALC2/2013 18.02.2014	Status: Deferred
	HQ File :01/80/050/00294/AM14/	RLA File :09/24/040/00173/AM14/	Lic.No/Date:0910056807 17.07.2013	Defer Date:01.04.2014
Decision : The Committee noted that firm has not replied to deficiency letter dated 17.12.2013 followed by reminder dated 30.01.2014 and decided to send final reminder to the firm failing which the Committee would be constrained to reject their case with direction to pay the Custom Duty and applicable interest for regularization of the license. Case is deferred to 01.04.2014.				

17	Case No.: 58/15/80-ALC2/2013	Party Name:USHA MARTIN LIMITED,	Meet No/Date:24/80-ALC2/2013 18.02.2014	Status: Deferred
	HQ File :01/80/050/00314/AM14/	RLA File :02/24/040/00051/AM14/	Lic.No/Date:0210192100 22.07.2013	Defer Date:01.04.2014
Decision : The Committee noted that firm has not replied to deficiency letter dated 07.02.2014 and decided to send reminder to the firm. Case is deferred to 01.04.2014.				

18	Case No.: 2/15/80-ALC2/2013	Party Name:ELECTRONIC INSTRUMENTATION	Meet No/Date:24/80-ALC2/2013 18.02.2014	Status: Deferred
	HQ File :01/80/050/00258/AM14/	RLA File :33/24/040/00006/AM14/	Lic.No/Date:3310027177 05.08.2013	Defer Date:01.04.2014
Decision : The Committee decided to ask the firm to furnish the information according to C&PC Letter No. 46011/107/2013-PC-II dated 17.01.2014 (Copy is to be forwarded to RA and firm). Case is deferred to 01.04.2014.				

19	Case No.: 28/15/80-ALC2/2013	Party Name:SPRAY ENGINEERING DEVICES LTD.,	Meet No/Date:24/80-ALC2/2013 18.02.2014	Status: Deferred
	HQ File :01/80/050/00284/AM14/	RLA File :22/21/040/00043/AM14/	Lic.No/Date:2210014079 06.08.2013	Defer Date:01.04.2014
Decision : The Committee noted that firm has not replied to deficiency letter dated 30.01.2014 and decided to send reminder to the firm. Case is deferred to 01.04.2014.				

	Case No.: 26/15/80-ALC2/2013			Status:
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20		Party Name:ISGEC HEAVY ENGINEERING LIMITED	Meet No/Date:24/80-ALC2/2013 18.02.2014	Approved
	HQ File :01/80/050/00282/AM14/	RLA File :05/23/040/00177/AM14/	Lic.No/Date:0510362199 07.08.2013	
Decision : The Committee decided to ratify norms on the basis of DHI U. O. No. 3(85)/13-TSW(B)/40dated 11.02.2014 (Copy is to be forwarded to RA and firm).				
RLA may take necessary action accordingly.				

21	Case No.:47/15/80-ALC2/2013	Party Name:SGL CARBON INDIA PVT.LTD	Meet No/Date:24/80-ALC2/2013 18.02.2014	Status: Deferred
	HQ File :01/80/050/00303/AM14/	RLA File :31/83/040/00084/AM14/	Lic.No/Date:3110059801 07.08.2013	Defer Date:01.04.2014
Decision : The Committee noted that firm has not replied to deficiency letter dated 17.12.2013 followed by reminder dated 30.01.2014, further communication dated 31.01.2014 and decided to send final reminder to the firm failing which the Committee would be constrained to reject their case with direction to pay the Custom Duty and applicable interest for regularization of the license. Case is deferred to 01.04.2014.				

22	Case No.:14/15/80-ALC2/2013	Party Name:AUTOMAT IRRIGATION PVT. LTD.	Meet No/Date:24/80-ALC2/2013 18.02.2014	Status: Deferred
	HQ File :01/80/050/00270/AM14/	RLA File :05/23/040/00199/AM14/	Lic.No/Date:0510362949 20.08.2013	Defer Date:01.04.2014
Decision : The Committee noted that the case is under examination C&PC and decided to remind them for expediting their comments. Case is deferred to 01.04.2014.				

23	Case No.:23/15/80-ALC2/2013	Party Name:ISGEC HEAVY ENGINEERING LIMITED	Meet No/Date:24/80-ALC2/2013 18.02.2014	Status: Deferred
	HQ File :01/80/050/00279/AM14/	RLA File :05/23/040/00203/AM14/	Lic.No/Date:0510363049 20.08.2013	Defer Date:01.04.2014
Decision : The Committee noted that the firm's reply has been sent to DIPP on 09.01.2014 for examination & comments which is under their examination and decided to await comments of DIPP.Case is deferred to 01.04.2014.				

24	Case No.:1/12/80-ALC2/2013	Party Name:PRANITA ENGINEERING SOLUTIONS PRIVATE LIMITED,	Meet No/Date:24/80-ALC2/2013 18.02.2014	Status: Deferred
	HQ File :01/80/050/00205/AM14/	RLA File :07/24/040/00144/AM14/	Lic.No/Date:0710097670 22.08.2013	Defer Date:01.04.2014
Decision : The Committee noted that the firm's reply has been sent to MSME on 10.02.2014 for examination & comments which is under their examination and decided to await comments ofMSME.Case is deferred to 01.04.2014.				

25	Case No.:1/15/80-ALC2/2013	Party Name:SARTORIUS STEDIM INDIA PVT. LTD.	Meet No/Date:24/80-ALC2/2013 18.02.2014	Status: Deferred
	HQ File :01/80/050/00257/AM14/	RLA File :07/24/040/00125/AM14/	Lic.No/Date:0710097665 22.08.2013	Defer Date:01.04.2014

Decision : The Committee noted that RA has been asked to furnish hard copy of the application vide letter dated 17.12.2013 but the same has not been received and decided to remind them. Case is deferred to 01.04.2014.

26	Case No.:24/15/80-ALC2/2013	Party Name:ISGEC HEAVY ENGINEERING LIMITED	Meet No/Date:24/80-ALC2/2013 18.02.2014	Status: Deferred
	HQ File :01/80/050/00280/AM14/	RLA File :05/23/040/00212/AM14/	Lic.No/Date:0510363388 23.08.2013	Defer Date:01.04.2014
Decision : The Committee noted that the firm's reply has been sent to DIPP on 08.01.2014 for examination & comments which is under their examination and decided to await comments of DIPP. Case is deferred to 01.04.2014.				

27	Case No.:34/15/80-ALC2/2013	Party Name:TERUMO PENPOL LIMITED	Meet No/Date:24/80-ALC2/2013 18.02.2014	Status: Approved
	HQ File :01/80/050/00290/AM14/	RLA File :53/24/040/00004/AM14/	Lic.No/Date:5310017300 23.08.2013	
Decision : The Committee decided to ratify norms on the basis of C&PC O.M. No. 46011/21/2009-PC-II dated 13.01.2014 (Copy is to be forwarded to RA and firm). RLA may take necessary action accordingly.				

28	Case No.:16/15/80-ALC2/2013	Party Name:INDUS PRO AUTO ENGINEERS PVT.LTD.	Meet No/Date:24/80-ALC2/2013 18.02.2014	Status: Deferred
	HQ File :01/80/050/00272/AM14/	RLA File :05/23/040/00221/AM14/	Lic.No/Date:0510363605 26.08.2013	Defer Date:01.04.2014
Decision : The Committee noted that firm has not replied to second deficiency letter dated 06.01.2014 and decided to send reminder to the firm. Case is deferred to 01.04.2014.				

29	Case No.:57/15/80-ALC2/2013	Party Name:THERMAL SYSTEMS (HYDERABAD) PLTD.,	Meet No/Date:24/80-ALC2/2013 18.02.2014	Status: Deferred
	HQ File :01/80/050/00313/AM14/	RLA File :09/24/040/00246/AM14/	Lic.No/Date:0910057354 26.08.2013	Defer Date:01.04.2014
Decision : The Committee noted that firm has not replied to deficiency letter dated 01.11.2013 followed by reminder dated 17.12.2013, final reminder dated 30.01.2014 and decided to await 15 days more to receive reply from the firm failing which the Committee would be constrained to reject their case with direction to pay the Custom Duty and applicable interest for regularization of the license. Case is deferred to 01.04.2014.				

30	Case No.:12/15/80-ALC2/2013	Party Name:BHARAT PUMPS & COMPRESSORS LTD	Meet No/Date:24/80-ALC2/2013 18.02.2014	Status: Deferred
	HQ File :01/80/050/00268/AM14/	RLA File :06/24/040/00011/AM14/	Lic.No/Date:0610033669 27.08.2013	Defer Date:01.04.2014
Decision: The Committee noted that firm has not replied to deficiency letter dated 17.12.2013 followed by reminder dated 30.01.2014 and decided to send final reminder to the firm failing which the Committee would be constrained to reject their case with direction to pay the Custom Duty and applicable interest for regularization of the license. Case is deferred to 01.04.2014.				

	Case No.:54/15/80-ALC2/2013			Status:
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31		Party Name:SEC INDUSTRIES PVT.LTD.,	Meet No/Date:24/80-ALC2/2013 18.02.2014	Deferred
	HQ File :01/80/050/00310/AM14/	RLA File :09/24/040/00218/AM14/	Lic.No/Date:0910057395 28.08.2013	Defer Date:01.04.2014
Decision : The Committee noted that the firm's application has been sent to DHI on 30.01.2014 for examination & comments which is under their examination and decided to await comments of DHI.Case is deferred to 01.04.2014.				

32	Case No.:5/15/80-ALC2/2013	Party Name:GEI INDUSTRIAL SYSTEMS LTD.,	Meet No/Date:24/80-ALC2/2013 18.02.2014	Status: Deferred
	HQ File :01/80/050/00261/AM14/	RLA File :11/24/040/00003/AM14/	Lic.No/Date:1110027643 30.08.2013	Defer Date:01.04.2014
Decision : The Committee noted that the firm's reply dated 01.01.2014 has been sent to DIPP on 10.01.2014 for examination & comments which is under their examination and decided to await comments of DIPP.Case is deferred to 01.04.2014.				

33	Case No.:55/15/80-ALC2/2013	Party Name:POLMOR STEEL PVT LTD	Meet No/Date:24/80-ALC2/2013 18.02.2014	Status: Deferred
	HQ File :01/80/050/00311/AM14/	RLA File :09/24/040/00249/AM14/	Lic.No/Date:0910057433 30.08.2013	Defer Date:01.04.2014
Decision : The Committee noted that firm has not replied to deficiency letter dated 14.02.2014 and decided to send reminder to the firm. Case is deferred to 01.04.2014.				

34	Case No.:56/15/80-ALC2/2013	Party Name:POLMOR STEEL PVT LTD	Meet No/Date:24/80-ALC2/2013 18.02.2014	Status: Deferred
	HQ File :01/80/050/00312/AM14/	RLA File :09/24/040/00250/AM14/	Lic.No/Date:0910057434 30.08.2013	Defer Date:01.04.2014
Decision : The Committee noted that firm has not replied to deficiency letter dated 30.01.2014 and decided to send reminder to the firm. Case is deferred to 01.04.2014.				

35	Case No.:12/18/80-ALC2/2013	Party Name:SARTORIUS STEDIM INDIA PVT. LTD.	Meet No/Date:24/80-ALC2/2013 18.02.2014	Status: Deferred
	HQ File :01/80/050/00342/AM14/	RLA File :07/24/040/00176/AM14/	Lic.No/Date:0710097998 03.09.2013	Defer Date:01.04.2014
Decision : The Committee noted that firm has not replied to deficiency letter dated 30.01.2014 and decided to send reminder to the firm. Case is deferred to 01.04.2014.				

36	Case No.:6/15/80-ALC2/2013	Party Name:ISGEC HEAVY ENGINEERING LIMITED	Meet No/Date:24/80-ALC2/2013 18.02.2014	Status: Deferred
	HQ File :01/80/050/00262/AM14/	RLA File :05/23/040/00234/AM14/	Lic.No/Date:0510364501 04.09.2013	Defer Date:01.04.2014
Decision : The Committee noted that firm has not replied to deficiency letter dated 17.12.2013 followed by reminder dated 30.01.2014 and decided to send final reminder to the firm failing which the Committee would be constrained to reject their case with direction to pay the Custom Duty and applicable interest for regularization of the license. Case is deferred to 01.04.2014				

37	Case No.: 51/15/80-ALC2/2013	Party Name:OMEGA ICEHILL PRIVATE LIMITED	Meet No/Date:24/80-ALC2/2013 18.02.2014	Status: Deferred
	HQ File :01/80/050/00307/AM14/	RLA File :05/24/040/00208/AM14/	Lic.No/Date:0510364908 06.09.2013	Defer Date:01.04.2014
	Decision : The Committee noted that firm has not replied to deficiency letter dated 17.12.2013 followed by reminder dated 30.01.2014 and decided to send final reminder to the firm failing which the Committee would be constrained to reject their case with direction to pay the Custom Duty and applicable interest for regularization of the license. Case is deferred to 01.04.2014.			

38	Case No.: 39/18/80-ALC2/2013	Party Name:PERMANENT MAGNETS LIMITED	Meet No/Date:24/80-ALC2/2013 18.02.2014	Status: Deferred
	HQ File :01/80/050/00369/AM14/	RLA File :03/95/040/00441/AM14/	Lic.No/Date:0310748769 06.09.2013	Defer Date:01.04.2014
	Decision : The Committee noted that firm has not replied to deficiency letter dated 17.12.2013 followed by reminder dated 30.01.2014 and decided to send final reminder to the firm failing which the Committee would be constrained to reject their case with direction to pay the Custom Duty and applicable interest for regularization of the license. Case is deferred to 01.04.2014.			

39	Case No.: 7/15/80-ALC2/2013	Party Name:ISGEC HEAVY ENGINEERING LIMITED	Meet No/Date:24/80-ALC2/2013 18.02.2014	Status: Deferred
	HQ File :01/80/050/00263/AM14/	RLA File :05/23/040/00240/AM14/	Lic.No/Date:0510364979 09.09.2013	Defer Date:01.04.2014
	Decision : The Committee noted that firm has not replied to deficiency letter dated 20.01.2014 and decided to send reminder to the firm. Case is deferred to 01.04.2014.			

40	Case No.: 36/15/80-ALC2/2013	Party Name:BOTIL OIL TOOLS INDIA PVT LTD(FORMERLY BAKER OIL	Meet No/Date:24/80-ALC2/2013 18.02.2014	Status: Deferred
	HQ File :01/80/050/00292/AM14/	RLA File :05/23/040/00225/AM14/	Lic.No/Date:0510364996 09.09.2013	Defer Date:01.04.2014
	Decision : The Committee noted that the firm has not furnished the copy of essentiality certificate/NOC issued by Directorate of Hydrocarbons (DHC) as asked vide letter dated 03.02.2014 and matter is under consideration of PC-VI. The Committee decided to remind the firm for furnishing the copy of essentiality certificate/NOC issued by Directorate of Hydrocarbons (DHC) and remind PC-VI for expediting their inputs/comments. Case is deferred to 01.04.2014..			

41	Case No.: 42/15/80-ALC2/2013	Party Name:BECTON DICKINSON INDIA PRIVATE LIMITED	Meet No/Date:24/80-ALC2/2013 18.02.2014	Status: Deferred
	HQ File :01/80/050/00298/AM14/	RLA File :05/23/040/00244/AM14/	Lic.No/Date:0510364978 09.09.2013	Defer Date:01.04.2014
	Decision : The Committee noted that firm has not replied to deficiency letter dated 28.11.2013 given by C&PC directly followed by DGFT reminder dated 30.01.2014 and decided to send final reminder to the firm failing which the Committee would be constrained to reject their case with direction to pay the Custom Duty and applicable interest for regularization of the license. Case is deferred to 01.04.2014.			

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42	Case No.:52/15/80-ALC2/2013	Party Name:SHARMA PHARMACEUTICAL PVT LTD	Meet No/Date:24/80- ALC2/2013 18.02.2014	Status: Deferred
	HQ File :01/80/050/00308/AM14/	RLA File :34/24/040/00131/AM14/	Lic.No/Date:3410037864 11.09.2013	Defer Date:01.04.2014
Decision : The Committee noted that firm has not replied to deficiency letter dated 17.12.2013 followed by reminder dated 30.01.2014, further communication dated 31.01.2014 and decided to send final reminder to the firm failing which the Committee would be constrained to reject their case with direction to pay the Custom Duty and applicable interest for regularization of the license. Case is deferred to 01.04.2014.				

43	Case No.:9/15/80-ALC2/2013	Party Name:ISGEC HEAVY ENGINEERING LIMITED	Meet No/Date:24/80- ALC2/2013 18.02.2014	Status: Deferred
	HQ File :01/80/050/00265/AM14/	RLA File :05/23/040/00235/AM14/	Lic.No/Date:0510365202 12.09.2013	Defer Date:01.04.2014
Decision : The Committee noted that firm has not replied to deficiency letter dated 03.02.2014 and decided to send reminder to the firm. Case is deferred to 01.04.2014.				

44	Case No.:4/15/80-ALC2/2013	Party Name:GRAZIANO TRASMISSIONI INDIA PVT LTD	Meet No/Date:24/80- ALC2/2013 18.02.2014	Status: Deferred
	HQ File :01/80/050/00260/AM14/	RLA File :05/23/040/00248/AM14/	Lic.No/Date:0510365514 13.09.2013	Defer Date:01.04.2014
Decision : The Committee noted that firm has not replied to deficiency letter dated 29.10.2013 followed by reminder dated 17.12.2013, final reminder dated 30.01.2014, further communication dated 31.01.2014 and decided to await 15 days more to receive reply from the firm failing which the Committee would be constrained to reject their case with direction to pay the Custom Duty and applicable interest for regularization of the license. Case is deferred to 01.04.2014.				

45	Case No.:1/18/80-ALC2/2013	Party Name:GREATOO MOLDS INDIA PRIVATE LIMITED	Meet No/Date:24/80- ALC2/2013 18.02.2014	Status: Deferred
	HQ File :01/80/050/00331/AM14/	RLA File :04/24/040/00123/AM14/	Lic.No/Date:0410149958 17.09.2013	Defer Date:01.04.2014
Decision : The Committee noted that the firm's application has been sent to DHI on 31.01.2014 for examination & comments which is under their examination and decided to await comments of DHI. Case is deferred to 01.04.2014.				

46	Case No.:41/18/80-ALC2/2013	Party Name:UNDERCARRIAGE AND TRACTOR PARTS PVT.LTD.	Meet No/Date:24/80- ALC2/2013 18.02.2014	Status: Deferred
	HQ File :01/80/050/00371/AM14/	RLA File :03/95/040/00479/AM14/	Lic.No/Date:0310749973 17.09.2013	Defer Date:01.04.2014
Decision : The Committee noted that the firm's reply has been sent to MSME on 18.02.2014 for examination & comments which is under their examination and decided to await comments of MSME. Case is deferred to 01.04.2014.				

47	Case No.:8/15/80-ALC2/2013	Party Name:ISGEC HEAVY ENGINEERING LIMITED	Meet No/Date:24/80- ALC2/2013 18.02.2014	Status: Deferred
	HQ File :01/80/050/00264/AM14/	RLA File :05/23/040/00255/AM14/	Lic.No/Date:0510366078 19.09.2013	Defer Date:01.04.2014

Decision : The Committee noted that the firm's reply has been sent to DIPP on 09.01.2014 for examination & comments which is under their examination and decided to await comments of DIPP. Case is deferred to 01.04.2014.

48	Case No.: 46/15/80-ALC2/2013	Party Name:BOTIL OIL TOOLS INDIA PVT LTD(FORMERLY BAKER OIL	Meet No/Date:24/80- ALC2/2013 18.02.2014	Status: Deferred
	HQ File :01/80/050/00302/AM14/	RLA File :05/23/040/00245/AM14/	Lic.No/Date:0510366074 19.09.2013	Defer Date:01.04.2014
	Decision : The Committee noted that the firm has not furnished the copy of essentiality certificate/NOC issued by Directorate of Hydrocarbons (DHC) as asked vide letter dated 03.02.2014 and matter is under consideration of PC-VI. The Committee decided to remind the firm for furnishing the copy of essentiality certificate/NOC issued by Directorate of Hydrocarbons (DHC) and remind PC-VI for expediting their inputs/comments. Case is deferred to 01.04.2014.			

49	Case No.: 24/18/80-ALC2/2013	Party Name:HELVOET RUBBER AND PLASTIC TECHNOLOGIES INDIA PL.	Meet No/Date:24/80- ALC2/2013 18.02.2014	Status: Deferred
	HQ File :01/80/050/00354/AM14/	RLA File :31/83/040/00092/AM14/	Lic.No/Date:3110060381 19.09.2013	Defer Date:01.04.2014
	Decision : The Committee decided to ask the firm to furnish the information according to C&PC Letter No. 46011/108/2013-PC-II dated 17.01.2014 (Copy is to be forwarded to RA and firm). Case is deferred to 01.04.2014.			

50	Case No.: 11/18/80-ALC2/2013	Party Name:PARKER HANNIFIN INDIA PVT. LTD.	Meet No/Date:24/80- ALC2/2013 18.02.2014	Status: Deferred
	HQ File :01/80/050/00341/AM14/	RLA File :04/24/040/00129/AM14/	Lic.No/Date:0410150143 20.09.2013	Defer Date:01.04.2014
	Decision : The Committee noted that firm has not replied to deficiency letter dated 12.02.2014 and decided to send reminder to the firm. Case is deferred to 01.04.2014.			

51	Case No.: 30/18/80-ALC2/2013	Party Name:AKSH OPTI FIBRE LTD.	Meet No/Date:24/80- ALC2/2013 18.02.2014	Status: Deferred
	HQ File :01/80/050/00360/AM14/	RLA File :05/23/040/00251/AM14/	Lic.No/Date:0510366271 20.09.2013	Defer Date:01.04.2014
	Decision : The Committee noted that the firm's reply has been sent to DIT on 12.02.2014 for examination & comments which is under their examination and decided to await comments of DIPP. Case is deferred to 01.04.2014.			

52	Case No.: 2/18/80-ALC2/2013	Party Name:ISGEC HEAVY ENGINEERING LIMITED	Meet No/Date:24/80- ALC2/2013 18.02.2014	Status: Deferred
	HQ File :01/80/050/00332/AM14/	RLA File :05/23/040/00261/AM14/	Lic.No/Date:0510366710 25.09.2013	Defer Date:01.04.2014
	Decision : The Committee noted that firm has not replied to deficiency letter dated 03.02.2014 and decided to send reminder to the firm. Case is deferred to 01.04.2014.			

	Case No.: 20/18/80-ALC2/2013	Party Name:TRELLEBORG INDUSTRIAL PRODUCTS INDIA	Meet No/Date:24/80- ALC2/2013	Status: Deferred
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53		PRIVATE LTD	18.02.2014	
	HQ File :01/80/050/00350/AM14/	RLA File :07/24/040/00207/AM14/	Lic.No/Date:0710098545 25.09.2013	Defer Date:01.04.2014
Decision : The Committee noted that the firm's reply has been sent to Technical Authority(Chemical), DIPP on 14.02.2014 for examination & comments which is under their examination and decided to await comments of DIPP. Case is deferred to 01.04.2014.				

54	Case No.:27/18/80-ALC2/2013	Party Name:ISGEC HEAVY ENGINEERING LIMITED	Meet No/Date:24/80-ALC2/2013 18.02.2014	Status: Deferred
	HQ File :01/80/050/00357/AM14/	RLA File :05/23/040/00263/AM14/	Lic.No/Date:0510366797 25.09.2013	Defer Date:01.04.2014
Decision : The Committee noted that firm has not replied to deficiency letter dated 03.02.2014, further communication dated 07.02.2014 and decided to send reminder to the firm. Case is deferred to 01.04.2014.				

55	Case No.:35/18/80-ALC2/2013	Party Name:LARSEN& TOUBRO LIMITED	Meet No/Date:24/80-ALC2/2013 18.02.2014	Status: Deferred
	HQ File :01/80/050/00365/AM14/	RLA File :03/95/040/00506/AM14/	Lic.No/Date:0310751135 25.09.2013	Defer Date:01.04.2014
Decision : The Committee noted that firm has not replied to deficiency letter dated 03.02.2014 and decided to send reminder to the firm. Case is deferred to 01.04.2014.				

56	Case No.:17/18/80-ALC2/2013	Party Name:BHARAT HEAVY ELECTRICALS LIMITED	Meet No/Date:24/80-ALC2/2013 18.02.2014	Status: Deferred
	HQ File :01/80/050/00347/AM14/	RLA File :11/24/040/00004/AM14/	Lic.No/Date:1110027689 26.09.2013	Defer Date:01.04.2014
Decision : The Committee noted that firm has not replied to deficiency letter dated 30.12.2013 and decided to send reminder to the firm. Case is deferred to 01.04.2014.				

57	Case No.:34/18/80-ALC2/2013	Party Name:LARSEN& TOUBRO LIMITED	Meet No/Date:24/80-ALC2/2013 18.02.2014	Status: Deferred
	HQ File :01/80/050/00364/AM14/	RLA File :03/95/040/00268/AM14/	Lic.No/Date:0310751272 26.09.2013	Defer Date:01.04.2014
Decision : The Committee noted that the firm's application has been sent to Ministry of Defence on 17.12.2014 for examination & comments which is under their examination and after that reminder dated 31.01.2014 has been issued to them for expediting their comments but their comments have not been received yet. The Committee decided to await comments of Ministry of Defence. Case is deferred to 01.04.2014.				

58	Case No.:42/18/80-ALC2/2013	Party Name:TRANSASIA BIO MEDICALS LTD.	Meet No/Date:24/80-ALC2/2013 18.02.2014	Status: Approved
	HQ File :01/80/050/00372/AM14/	RLA File :03/95/040/00503/AM14/	Lic.No/Date:0310751254 26.09.2013	
Decision : The Committee decided to ratify norms on the basis of DIT O. M. No. W-27/46/2013-IPHW dated 06.02.2014 (Copy is to be forwarded to RA and firm).				
RLA may take necessary action accordingly.				

59	Case No.:13/18/80-ALC2/2013	Party Name:THERMAX LTD.,	Meet No/Date:24/80-ALC2/2013 18.02.2014	Status: Deferred
	HQ File :01/80/050/00343/AM14/	RLA File :31/83/040/00103/AM14/	Lic.No/Date:3110060492 30.09.2013	Defer Date:01.04.2014
	Decision : The Committee noted that firm has not replied to deficiency letter dated 02.01.2014 followed by reminder dated 30.01.2014 and decided to send final reminder to the firm failing which the Committee would be constrained to reject their case with direction to pay the Custom Duty and applicable interest for regularization of the license. Case is deferred to 01.04.2014.			

60	Case No.:21/18/80-ALC2/2013	Party Name:BOTIL OIL TOOLS INDIA PVT LTD(FORMERLY BAKER OIL	Meet No/Date:24/80-ALC2/2013 18.02.2014	Status: Deferred
	HQ File :01/80/050/00351/AM14/	RLA File :05/23/040/00273/AM14/	Lic.No/Date:0510367148 30.09.2013	Defer Date:01.04.2014
	Decision : The Committee noted that the firm has not furnished the copy of essentiality certificate/NOC issued by Directorate of Hydrocarbons (DHC) as asked vide letter dated 03.02.2014 and matter is under consideration of PC-VI. The Committee decided to remind the firm for furnishing the copy of essentiality certificate/NOC issued by Directorate of Hydrocarbons (DHC) and remind PC-VI for expediting their inputs/comments. Case is deferred to 01.04.2014.			

61	Case No.:9/18/80-ALC2/2013	Party Name:ALSTOM INDIA LIMITED,	Meet No/Date:24/80-ALC2/2013 18.02.2014	Status: Deferred
	HQ File :01/80/050/00339/AM14/	RLA File :32/21/040/00111/AM14/	Lic.No/Date:3210068243 07.10.2013	Defer Date:01.04.2014
	Decision : The Committee noted that firm has not replied to deficiency letter dated 24.12.2014 followed by reminder dated 30.01.2014 and decided to send final reminder to the firm failing which the Committee would be constrained to reject their case with direction to pay the Custom Duty and applicable interest for regularization of the license. Case is deferred to 01.04.2014.			

62	Case No.:19/18/80-ALC2/2013	Party Name:VSM VENTURE CONTROL SYSTEMS PLTD	Meet No/Date:24/80-ALC2/2013 18.02.2014	Status: Deferred
	HQ File :01/80/050/00349/AM14/	RLA File :05/24/040/00233/AM14/	Lic.No/Date:0510367680 07.10.2013	Defer Date:01.04.2014
	Decision : The Committee noted that firm's application has been sent again to DIT on 31.01.2014 which is under their examination and the firm has not furnished the clarification on type of export (whether physical export or deemed export against invalidation letter to EPCG license) as asked vide DES-I letter dated 22.11.2013 and decided the following: (i) to await comments of DIT; (ii) to send reminder to the firm for expediting their reply. Case is deferred to 01.04.2014.			

	Case No.:3/18/80-ALC2/2013	Party Name:ISGEC HEAVY ENGINEERING LIMITED	Meet No/Date:24/80-ALC2/2013 18.02.2014	Status: Approved
	HQ File :01/80/050/00333/AM14/	RLA File :05/23/040/00277/AM14/		

63			Lic.No/Date:0510367785 08.10.2013	
Decision : The Committee decided to ratify norms on the basis of DHI U. O. No. 3(85)/13-TSW(B)/41 dated 11.02.2014 (Copy is to be forwarded to RA and firm). RLA may take necessary action accordingly.				

64	Case No.:10/18/80-ALC2/2013	Party Name:TITAGARH WAGONS LIMITED.	Meet No/Date:24/80-ALC2/2013 18.02.2014	Status: Deferred
	HQ File :01/80/050/00340/AM14/	RLA File :02/24/040/00104/AM14/	Lic.No/Date:0210195330 10.10.2013	Defer Date:01.04.2014
Decision : The Committee noted that firm's application has been sent to DHI on 14.02.2014 which is under their examination and decided to await their comments. Case is deferred to 01.04.2014.				

65	Case No.:40/18/80-ALC2/2013	Party Name:NETAFIM IRRIGATION INDIA PVT.LTD.	Meet No/Date:24/80-ALC2/2013 18.02.2014	Status: Deferred
	HQ File :01/80/050/00370/AM14/	RLA File :34/24/040/00154/AM14/	Lic.No/Date:3410038167 10.10.2013	Defer Date:01.04.2014
Decision : The Committee noted that the case is under examination C&PC and decided to remind them for expediting their comments. Case is deferred to 01.04.2014.				

66	Case No.:14/18/80-ALC2/2013	Party Name:SGL CARBON INDIA PVT.LTD	Meet No/Date:24/80-ALC2/2013 18.02.2014	Status: Deferred
	HQ File :01/80/050/00344/AM14/	RLA File :31/83/040/00117/AM14/	Lic.No/Date:3110060803 22.10.2013	Defer Date:01.04.2014
Decision : The Committee noted that firm has not replied to deficiency letter dated 30.01.2014 and decided to send reminder to the firm. Case is deferred to 01.04.2014.				

67	Case No.:16/18/80-ALC2/2013	Party Name:BHARAT HEAVY ELECTRICALS LIMITED	Meet No/Date:24/80-ALC2/2013 18.02.2014	Status: Approved
	HQ File :01/80/050/00346/AM14/	RLA File :04/24/040/00147/AM14/	Lic.No/Date:0410151200 23.10.2013	
Decision : The Committee decided to ratify norms on the basis of DHI U. O. No. 3(73)/12-TSW(B)/8 dated 06.01.2014 (Copy is to be forwarded to RA and firm). RLA may take necessary action accordingly.				

68	Case No.:36/19/81-ALC2/2013	Party Name:SAI LINKS (INDIA) P.LTD.	Meet No/Date:24/80-ALC2/2013 18.02.2014	Status: Deferred
	HQ File :01/81/050/00350/AM14/	RLA File :31/83/040/00129/AM14/	Lic.No/Date:3110060918 25.10.2013	Defer Date:01.04.2014
Decision : The Committee noted that the firm's application has been sent to DIPP by DES-II which actually pertains to DHI and decided to send the firm's application to DHI. Case is deferred to 01.04.2014.				

69	Case No.:10/21/80-ALC2/2013	Party Name:LARSEN& TOUBRO LIMITED	Meet No/Date:24/80-ALC2/2013 18.02.2014	Status: Deferred
	HQ File :01/80/050/00406/AM14/	RLA File :03/95/040/00553/AM14/	Lic.No/Date:0310755792 28.10.2013	Defer Date:01.04.2014
	Decision : The Committee decided to ask the firm to furnish the following information according to DIPP ID Note No. 12/25/2014-TSW/69 dated 18.02.2014: 1.Net weight of indigenous items in the export product. 2.Information in respect of Sl. No. 5, 11 & 14 of Standard Deficiency Format. 3.Information in respect of Sl. No.12 of Standard Deficiency Format, for import item at Sl. No. 1. Case is deferred to 01.04.2014.			

70	Case No.:5/21/80-ALC2/2013	Party Name:LARSEN& TOUBRO LIMITED	Meet No/Date:24/80-ALC2/2013 18.02.2014	Status: Deferred
	HQ File :01/80/050/00401/AM14/	RLA File :03/95/040/00555/AM14/	Lic.No/Date:0310755956 29.10.2013	Defer Date:01.04.2014
	Decision : The Committee decided to ask the firm to furnish the following information according to DIPP ID Note No. 12/25/2014-TSW/70 dated 18.02.2014: 1. Net weight of indigenous items in the export products. 2. Information in respect of Sl. No. 5 & 11 of Standard Deficiency Format. 3. Information in respect of Sl. No.12 of Standard Deficiency Format, for import items at Sl. No. 2 & 4. Case is deferred to 01.04.2014.			

71	Case No.:7/21/80-ALC2/2013	Party Name:LARSEN& TOUBRO LIMITED	Meet No/Date:24/80-ALC2/2013 18.02.2014	Status: Deferred
	HQ File :01/80/050/00403/AM14/	RLA File :03/95/040/00525/AM14/	Lic.No/Date:0310756062 29.10.2013	Defer Date:01.04.2014
	Decision : The Committee decided to ask the firm to furnish the following information according to DIPP ID Note No. 12/25/2014-TSW/71 dated 18.02.2014: 1. Net weight of indigenous items in the export products. 2. Information in respect of Sl. No. 5 & 11 of Standard Deficiency Format. 3. Information in respect of Sl. No.12 of Standard Deficiency Format, for import item at Sl. No. 2. Case is deferred to 01.04.2014.			

72	Case No.:8/21/80-ALC2/2013	Party Name:LARSEN& TOUBRO LIMITED	Meet No/Date:24/80-ALC2/2013 18.02.2014	Status: Approved
	HQ File :01/80/050/00404/AM14/	RLA File :03/95/040/00551/AM14/	Lic.No/Date:0310755966 29.10.2013	
	Decision : The Committee decided to ratify norms on the basis of DIPP U.O. Note No. 12/18/2014-TSW/72 dated 07.01.2014 which are as under: 1. Net Empty weight of 265 MT may be specified with the quantity of export product. 2. Import items at Sl. No. 1 & 2 shall be of relevant grade and thickness as contained in the export product. 3. Quantity of import item at Sl. No. 1 may be allowed as 1.05 Kgs./Kg. content in the export product. 4. Quantity of import item at Sl. No. 2 may be allowed as 490 Kgs. as 1.03 Kgs./Kg. content in the export product.			

5. Weights of 85.4 MT, 0.1 MT, 0.1 MT & 0.469 MT may be specified with the quantities of import items at Sl. No. 3, 5, 6 & 7 respectively.
6. Quantity of import item at Sl. No. 3, 5, 6 & 7 may be allowed on net to net basis.
7. Import item at Sl. No. 4 shall be of relevant grade and dia. as contained in the export product.
8. Quantity of import item at Sl. No. 4 may be allowed as 31000 Meters(84 MT) inclusive of 2 % wastage.
9. Import item at Sl. No. 7 to be supplied with the export product.
- 10.Import item at Sl. No. 8 may be deleted as weld overlay details/ calculations not submitted by the firm.
- 11.Quantities of import items at Sl. No. 9 to 11 (welding consumables) may be allowed as 1802 Kgs. each.

RLA may take necessary action accordingly.

73	Case No.:11/21/80-ALC2/2013	Party Name:LARSEN& TOUBRO LIMITED	Meet No/Date:24/80-ALC2/2013 18.02.2014	Status: Deferred
	HQ File :01/80/050/00407/AM14/	RLA File :03/95/040/00583/AM14/	Lic.No/Date:0310755972 29.10.2013	Defer Date:01.04.2014
	Decision : The Committee noted that firm has not replied to deficiency letter dated 03.02.2014 and decided to send reminder to the firm. Case is deferred to 01.04.2014.			

74	Case No.:31/18/80-ALC2/2013	Party Name:GE INDIA INDUSTRIAL PRIVATE LIMITED	Meet No/Date:24/80-ALC2/2013 18.02.2014	Status: Deferred
	HQ File :01/80/050/00361/AM14/	RLA File :31/83/040/00126/AM14/	Lic.No/Date:3110060945 30.10.2013	Defer Date:01.04.2014
	Decision : The Committee noted that the firm has informed that they have received the DGFT letter dated 25.11.2013 on 18.02.2014 and requested for more time for forwarding their reply vide their e-mail message dated 18.02.2014 and decided to give time.Case is deferred to 01.04.2014.			

75	Case No.:4/21/80-ALC2/2013	Party Name:CARDINAL YACHTS	Meet No/Date:24/80-ALC2/2013 18.02.2014	Status: Deferred
	HQ File :01/80/050/00400/AM14/	RLA File :03/94/040/00516/AM14/	Lic.No/Date:0310756453 31.10.2013	Defer Date:01.04.2014
	Decision : The Committee noted that firm's application has been sent to DG, Shipping, Mumbai on 31.01.2014 for their examination/comments which is under their examination and decided to send reminder to them. Case is deferred to 01.04.2014.			

76	Case No.:6/21/80-ALC2/2013	Party Name:LARSEN& TOUBRO LIMITED	Meet No/Date:24/80-ALC2/2013 18.02.2014	Status: Approved
	HQ File :01/80/050/00402/AM14/	RLA File :03/95/040/00523/AM14/	Lic.No/Date:0310756649 01.11.2013	
	Decision : The Committee decided to ratify norms on the basis of DIPP U.O. Note No. 12/25/2014-TSW/76 dated 07.01.2014 which are as under: 1. Net Fabricated weight of 179 MT may be specified with the quantity of export product. 2. Import items at Sl. No. 1 & 2 shall be of relevant grade and thickness as contained in the export product and their quantities may be allowed as 1.03 Kgs./Kg. content in the export product as claimed by the firm. 3. Quantity of import item at Sl. No. 3 may be allowed on net to net basis with accountability clause. 4. Quantities of import items at Sl. No. 4 & 5 (welding consumables) may be allowed as applied for i.e. 6433 Kgs. & 900 Kgs. respectively .			

5. Quantities of import items at Sl. No. 6 & 7 (welding consumables) may be allowed as 11514 Kgs. & 17947 Kgs. respectively

RLA may take necessary action accordingly.

77	Case No.:19/24/80-ALC2/2013	Party Name:ZENITH PRECISION PVT LTD .,	Meet No/Date:24/80-ALC2/2013 18.02.2014	Status: Deferred
	HQ File :01/80/050/00496/AM14/	RLA File :07/24/040/00232/AM14/	Lic.No/Date:0710099452 07.11.2013	Defer Date:01.04.2014
	Decision : The Committee noted that firm's application has been sent again to MSME on 14.02.2014 which is under their examination and the firm has not furnished the clarification on type of export (whether physical export or deemed export against invalidation letter to EPCG license) as asked vide DES-I letter dated 14.02.2014 and decided the following: (i) to await comments of MSME and (ii) to send reminder to the firm for expediting their reply. Case is deferred to 01.04.2014.			

78	Case No.:20/24/80-ALC2/2013	Party Name:ZENITH PRECISION PVT LTD .,	Meet No/Date:24/80-ALC2/2013 18.02.2014	Status: Deferred
	HQ File :01/80/050/00497/AM14/	RLA File :07/24/040/00248/AM14/	Lic.No/Date:0710099453 07.11.2013	Defer Date:01.04.2014
	Decision : The Committee noted that firm's application has been sent again to MSME on 14.02.2014 which is under their examination and the firm has not furnished the clarification on type of export (whether physical export or deemed export against invalidation letter to EPCG license) as asked vide DES-I letter dated 14.02.2014 and decided the following: (i) to await comments of MSME and (ii) to send reminder to the firm for expediting their reply. Case is deferred to 01.04.2014.			

79	Case No.:16/21/80-ALC2/2013	Party Name:LICRA GREEN TECHNOLOGIES	Meet No/Date:24/80-ALC2/2013 18.02.2014	Status: Deferred
	HQ File :01/80/050/00412/AM14/	RLA File :07/24/040/00215/AM14/	Lic.No/Date:0710099590 13.11.2013	Defer Date:01.04.2014
	Decision : The Committee noted that firm's application which had been earlier sent to MSME has been sent to DHI on 31.01.2014 and the aforesaid is under their examination. The Committee decided to await comments of DHI. Case is deferred to 01.04.2014.			

80	Case No.:1/21/80-ALC2/2013	Party Name:ANALYSER INSTRUMENT CO.PVT.LTD.	Meet No/Date:24/80-ALC2/2013 18.02.2014	Status: Deferred
	HQ File :01/80/050/00397/AM14/	RLA File :13/24/040/00023/AM14/	Lic.No/Date:1310045080 18.11.2013	Defer Date:01.04.2014
	Decision : The Committee decided to ask the firm to furnish the following information according to DIPP ID Note No. 12/25/2014-TSW/80 dated 18.02.2014: 1. Details of manufacturing operations on import items. 2. Difference in export and import items 3. Details of any other inputs in export products, imported or indigenous, if any. Case is deferred to 01.04.2014.			

81	Case No.:13/21/80-ALC2/2013	Party Name:BHARAT HEAVY ELECTRICALS LIMITED	Meet No/Date:24/80-ALC2/2013 18.02.2014	Status: Deferred
	HQ File :01/80/050/00409/AM14/	RLA File :04/24/040/00163/AM14/	Lic.No/Date:0410152111 21.11.2013	Defer Date:01.04.2014
	Decision : The Committee noted that firm's application has been sent to DHI on 02.01.2014 which is under their examination and decided to await comments of DHI. Case is deferred to 01.04.2014.			

82	Case No.:21/24/80-ALC2/2013	Party Name:BHARAT HEAVY ELECTRICALS LIMITED	Meet No/Date:24/80-ALC2/2013 18.02.2014	Status: Deferred
	HQ File :01/80/050/00498/AM14/	RLA File :09/24/040/00156/AM14/	Lic.No/Date:0910058293 22.11.2013	Defer Date:01.04.2014
	Decision : The Committee noted that firm's application has been sent to DHI on 14.02.2014 which is under their examination and decided to await comments of DHI. Case is deferred to 01.04.2014.			

83	Case No.:2/21/80-ALC2/2013	Party Name:FREEDOM OPHTHALMIC PRIVATE LIMITED,	Meet No/Date:24/80-ALC2/2013 18.02.2014	Status: Deferred
	HQ File :01/80/050/00398/AM14/	RLA File :04/24/040/00185/AM14/	Lic.No/Date:0410152213 26.11.2013	Defer Date:01.04.2014
	Decision : The Committee decided to ask the firm to furnish the information according to DEIT Letter No. W-27/5/2014-IPHW dated 24.01.2014 (Copy of the aforesaid communication is to be forwarded to firm and RA). Case is deferred to 01.04.2014.			

84	Case No.:23/21/80-ALC2/2013	Party Name:MOTHERSON SUMI SYSTEMS LTD.,	Meet No/Date:24/80-ALC2/2013 18.02.2014	Status: Deferred
	HQ File :01/80/050/00419/AM14/	RLA File :05/24/040/00303/AM14/	Lic.No/Date:0510371924 26.11.2013	Defer Date:01.04.2014
	Decision : The committee noted that the firm's application has been sent to C&PC on 02.01.2014 for examination & comments which is under their examination and decided to await comments of C&PC. Case is deferred to 01.04.2014.			
85	Case No.:25/21/80-ALC2/2013	Party Name:MOTHERSON SUMI SYSTEMS LTD.,	Meet No/Date:24/80-ALC2/2013 18.02.2014	Status: Deferred
	HQ File :01/80/050/00421/AM14/	RLA File :05/24/040/00305/AM14/	Lic.No/Date:0510372015 27.11.2013	Defer Date:01.04.2014
	Decision : The committee noted that the firm's application has been sent to C&PC on 02.01.2014 for examination & comments which is under their examination and decided to await comments of C&PC. Case is deferred to 01.04.2014.			

86	Case No.:28/21/80-ALC2/2013	Party Name:BANCO PRODUCTS (INDIA) LIMITED	Meet No/Date:24/80-ALC2/2013 18.02.2014	Status: Approved
	HQ File :01/80/050/00424/AM14/	RLA File :34/24/040/00214/AM14/	Lic.No/Date:3410038563 27.11.2013	
	Decision : The Committee decided to ratify norms on the basis of DHI U. O. No. 3(02)/14-TSW(B)/30 dated 27.01.2014 (Copy is to be forwarded to RA and firm).			

RLA may take necessary action accordingly.

87	Case No.:14/21/80-ALC2/2013	Party Name:ALSTOM INDIA LIMITED,	Meet No/Date:24/80-ALC2/2013 18.02.2014	Status: Deferred
	HQ File :01/80/050/00410/AM14/	RLA File :32/21/040/00141/AM14/	Lic.No/Date:3210070400 28.11.2013	Defer Date:01.04.2014
Decision : The Committee decided to ask the firm to furnish the information according to DHI U.O. No. 3(32)/13-TSW(B)/33 dated 17.01.2014 (Copy is to be forwarded to RA and firm). Case is deferred to 01.04.2014.				

88	Case No.:3/24/80-ALC2/2013	Party Name:PRECISION OVERSEAS INC.	Meet No/Date:24/80-ALC2/2013 18.02.2014	Status: Deferred
	HQ File :01/80/050/00480/AM14/	RLA File :06/24/040/00029/AM14/	Lic.No/Date:0610035149 28.11.2013	Defer Date:01.04.2014
Decision : The Committee noted that hard copy of firm's application has not been received from CLA, Delhi and decided to give reminder to CLA, Delhi. Case is deferred to 01.04.2014.				

89	Case No.:20/21/80-ALC2/2013	Party Name:BORG WARNER EMISSIONS SYSTEMS INDIA PVT. LTD	Meet No/Date:24/80-ALC2/2013 18.02.2014	Status: Approved
	HQ File :01/80/050/00416/AM14/	RLA File :05/23/040/00352/AM14/	Lic.No/Date:0510372322 29.11.2013	
Decision : The Committee decided to ratify norms on repeat basis i.e. according to the ratified norms of AA 0510353076 dated 03-05-2013, on the basis of DHI U. O. No. 3(03)/14-TSW(B)/54dated 14.02.2014 (Copy is to be forwarded to RA and firm).				
RLA may take necessary action accordingly.				

90	Case No.:22/21/80-ALC2/2013	Party Name:BOTIL OIL TOOLS INDIA PVT LTD(FORMERLY BAKER OIL	Meet No/Date:24/80-ALC2/2013 18.02.2014	Status: Deferred
	HQ File :01/80/050/00418/AM14/	RLA File :05/23/040/00343/AM14/	Lic.No/Date:0510372329 29.11.2013	Defer Date:01.04.2014
Decision : The Committee noted that the firm has not furnished the copy of essentiality certificate/NOC issued by Directorate of Hydrocarbons (DHC) as asked vide letter dated 03.02.2014 and matter is under consideration of PC-VI. The Committee decided to remind the firm for furnishing the copy of essentiality certificate/NOC issued by Directorate of Hydrocarbons (DHC) and remind PC-VI for expediting their inputs/comments. Case is deferred to 01.04.2014.				

91	Case No.:27/21/80-ALC2/2013	Party Name:BHARAT HEAVY ELECTRICALS LIMITED	Meet No/Date:24/80-ALC2/2013 18.02.2014	Status: Deferred
	HQ File :01/80/050/00423/AM14/	RLA File :07/24/040/00288/AM14/	Lic.No/Date:0710100119 29.11.2013	Defer Date:01.04.2014
Decision : The Committee noted that firm has not replied to deficiency letter dated 29.01.2014 given by DEIT directly and decided to send reminder to the firm for expediting their reply. Case is deferred to 01.04.2014.				

	Case No.:8/24/80-ALC2/2013			Status:
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92		Party Name:INJECTOPLASTPVT.LTD	Meet No/Date:24/80-ALC2/2013 18.02.2014	Deferred
	HQ File :01/80/050/00485/AM14/	RLA File :06/24/040/00027/AM14/	Lic.No/Date:0610035232 04.12.2013	Defer Date:01.04.2014
Decision : The Committee noted that the firm's application has been sent to C&PC on 14.02.2014 for examination & comments which is under their examination and decided to await comments of C&PC. Case is deferred to 01.04.2014.				

93	Case No.:15/21/80-ALC2/2013	Party Name:INTERNATIONAL COMBUSTION (INDIA) LTD.	Meet No/Date:24/80-ALC2/2013 18.02.2014	Status: Deferred
	HQ File :01/80/050/00411/AM14/	RLA File :02/24/040/00147/AM14/	Lic.No/Date:0210197350 05.12.2013	Defer Date:01.04.2014
Decision : The Committee noted that firm has not replied to deficiency letter dated 03.02.2014 and decided to send reminder to the firm for expediting their reply. Case is deferred to 01.04.2014.				

94	Case No.:26/21/80-ALC2/2013	Party Name:BHARAT HEAVY ELECTRICALS LIMITED	Meet No/Date:24/80-ALC2/2013 18.02.2014	Status: Withdrawn
	HQ File :01/80/050/00422/AM14/	RLA File :04/24/040/00177/AM14/	Lic.No/Date:0410152624 05.12.2013	
Decision : The Committee noted that the firm has informed that they have surrendered the subject AA to RA, Chennai vide their letter dated 14.02.2014 and decided to close the case. RLA may take necessary action accordingly.				

95	Case No.:19/21/80-ALC2/2013	Party Name:GLOBE HI-FABS	Meet No/Date:24/80-ALC2/2013 18.02.2014	Status: Deferred
	HQ File :01/80/050/00415/AM14/	RLA File :05/23/040/00363/AM14/	Lic.No/Date:0510373038 10.12.2013	Defer Date:01.04.2014
Decision : The Committee noted that the firm's application has been sent to MSME on 31.01.2014 for examination & comments which is under their examination and decided to await comments of MSME.Case is deferred to 01.04.2014.				

96	Case No.:21/21/80-ALC2/2013	Party Name:GLOBE HI-FABS	Meet No/Date:24/80-ALC2/2013 18.02.2014	Status: Deferred
	HQ File :01/80/050/00417/AM14/	RLA File :05/23/040/00364/AM14/	Lic.No/Date:0510373033 10.12.2013	Defer Date:01.04.2014
Decision : The Committee decided to ask the firm to furnish the information according to MSME U.O. No. 30(123)2013-ME dated 09.01.2014 (Copy is to be forwarded to RA and firm). Case is deferred to 01.04.2014.				

97	Case No.:4/24/80-ALC2/2013	Party Name:ISGEC HEAVY ENGINEERING LIMITED	Meet No/Date:24/80-ALC2/2013 18.02.2014	Status: Deferred
	HQ File :01/80/050/00481/AM14/	RLA File :05/23/040/00366/AM14/	Lic.No/Date:0510373260 11.12.2013	Defer Date:01.04.2014

	Decision : The Committee noted that hard copy of firm's application has not been received from CLA, Delhi and decided to give reminder to them. Case is deferred to 01.04.2014.		
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98	Case No.: 17/21/80-ALC2/2013	Party Name:DEE DEVELOPMENT ENGINEERS LTD.	Meet No/Date:24/80-ALC2/2013 18.02.2014	Status: Deferred
	HQ File :01/80/050/00413/AM14/	RLA File :05/23/040/00373/AM14/	Lic.No/Date:0510373370 12.12.2013	Defer Date:01.04.2014
	Decision : The Committee noted that the firm's application has been sent to DHI on 02.01.2014 for examination & comments which is under their examination and decided to await comments of DHI.Case is deferred to 01.04.2014.			

99	Case No.: 9/24/80-ALC2/2013	Party Name:INJECTOPLAST PVT.LTD	Meet No/Date:24/80-ALC2/2013 18.02.2014	Status: Deferred
	HQ File :01/80/050/00486/AM14/	RLA File :06/24/040/00018/AM14/	Lic.No/Date:0610035401 12.12.2013	Defer Date:01.04.2014
	Decision : The Committee noted that the firm's application has been sent to C&PC on 14.02.2014 for examination and comments. The Committee further noted that firm's clarification on type of export (whether physical export or deemed export against invalidation letter to EPCG license) as asked vide DES-I letter dated 14.02.2014 has not been received and decided the following: (i) to await comments of C&PC; (ii) to send reminder to the firm for expediting their reply. Case is deferred to 01.04.2014.			

100	Case No.: 24/21/80-ALC2/2013	Party Name:MOTHERSON SUMI SYSTEMS LTD.,	Meet No/Date:24/80-ALC2/2013 18.02.2014	Status: Deferred
	HQ File :01/80/050/00420/AM14/	RLA File :05/24/040/00316/AM14/	Lic.No/Date:0510373490 13.12.2013	Defer Date:01.04.2014
	Decision : The Committee noted that the firm's application has been sent to C&PC on 02.01.2014 for examination & comments which is under their examination and decided to await comments of C&PC. Case is deferred to 01.04.2014.			

101	Case No.: 13/24/80-ALC2/2013	Party Name:JAYANITA EXPORTS PVT. LTD.	Meet No/Date:24/80-ALC2/2013 18.02.2014	Status: Deferred
	HQ File :01/80/050/00490/AM14/	RLA File :05/23/040/00386/AM14/	Lic.No/Date:0510373917 18.12.2013	Defer Date:01.04.2014
	Decision : The Committee noted that the firm's application has been sent to DIPP on 14.02.2014 for examination & comments which actually pertains to MSME and decided to send the same to MSME. Case is deferred to 01.04.2014.			

102	Case No.: 31/24/80-ALC2/2013	Party Name:GODREJ& BOYCE MFG. CO. LTD.,	Meet No/Date:24/80-ALC2/2013 18.02.2014	Status: Deferred
	HQ File :01/80/050/00508/AM14/	RLA File :03/94/040/00764/AM14/	Lic.No/Date:0310762309 18.12.2013	Defer Date:01.04.2014
	Decision : The Committee noted that the firm's application has been sent to DIPP on 14.02.2014 for examination & comments which is under their examination and decided to await comments of DIPP.Case is deferred to 01.04.2014.			

103	Case No.: 33/24/80-ALC2/2013	Party Name:LARSEN& TOUBRO LIMITED	Meet No/Date:24/80-ALC2/2013 18.02.2014	Status: Deferred
	HQ File :01/80/050/00510/AM14/	RLA File :03/95/040/00539/AM14/	Lic.No/Date:0310762319 18.12.2013	Defer Date:01.04.2014
Decision : The Committee noted that the firm's application has been sent to DHI on 14.02.2014 for examination & comments which actually pertains to DIPP and decided to send the same to DIPP. Case is deferred to 01.04.2014.				
104	Case No.: 35/24/80-ALC2/2013	Party Name:LARSEN& TOUBRO LIMITED	Meet No/Date:24/80-ALC2/2013 18.02.2014	Status: Deferred
	HQ File :01/80/050/00512/AM14/	RLA File :03/95/040/00704/AM14/	Lic.No/Date:0310762323 18.12.2013	Defer Date:01.04.2014
Decision : The Committee noted that the firm's application has been sent to DIPP on 14.02.2014 for examination and comments. The Committee further noted that firm's clarification on type of export (whether physical export or deemed export against invalidation letter to EPCG license) as asked vide DES-I letter dated 14.02.2014 has not been received and decided the following: (i) to await comments of C&PC; (ii) to send reminder to the firm for expediting their reply. Case is deferred to 01.04.2014.				

105	Case No.: 38/24/80-ALC2/2013	Party Name:LARSEN& TOUBRO LIMITED	Meet No/Date:24/80-ALC2/2013 18.02.2014	Status: Deferred
	HQ File :01/80/050/00515/AM14/	RLA File :03/95/040/00693/AM14/	Lic.No/Date:0310762352 18.12.2013	Defer Date:01.04.2014
Decision : The Committee noted that the firm's application has been sent to DIPP on 14.02.2014 for examination & comments which is under their examination and decided to await comments of DIPP. Case is deferred to 01.04.2014.				

106	Case No.: 43/24/80-ALC2/2013	Party Name:GODREJ& BOYCE MFG. CO. LTD.,	Meet No/Date:24/80-ALC2/2013 18.02.2014	Status: Deferred
	HQ File :01/80/050/00520/AM14/	RLA File :03/94/040/00780/AM14/	Lic.No/Date:0310762306 18.12.2013	Defer Date:01.04.2014
Decision : The Committee noted that the firm's application has been sent to DIPP on 14.02.2014 for examination & comments which is under their examination and decided to await comments of DIPP. Case is deferred to 01.04.2014.				

107	Case No.: 7/24/80-ALC2/2013	Party Name:MOTHERSON SUMI SYSTEMS LTD.,	Meet No/Date:24/80-ALC2/2013 18.02.2014	Status: Deferred
	HQ File :01/80/050/00484/AM14/	RLA File :05/24/040/00340/AM14/	Lic.No/Date:0510373960 19.12.2013	Defer Date:01.04.2014
Decision : The Committee noted that the firm's application has been sent to C&PC on 14.02.2014 for examination & comments which is under their examination and decided to await comments of C&PC. Case is deferred to 01.04.2014.				

	Case No.: 11/24/80-ALC2/2013	Party Name:HIMENVIRO ENVIRONMENTAL ENGG.CO.PLTD.	Meet No/Date:24/80-ALC2/2013 18.02.2014	Status: Deferred
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108	HQ File :01/80/050/00488/AM14/	RLA File :05/23/040/00367/AM14/	Lic.No/Date:0510374103 19.12.2013	Defer Date:01.04.2014
Decision : The Committee noted that the firm's application has been sent to DIPP on 14.02.2014 for examination & comments which is under their examination and decided to await comments of DIPP. Case is deferred to 01.04.2014.				

109	Case No.:25/24/80-ALC2/2013	Party Name:GRAPHITE INDIA LIMITED	Meet No/Date:24/80-ALC2/2013 18.02.2014	Status: Deferred
	HQ File :01/80/050/00502/AM14/	RLA File :03/94/040/00682/AM14/	Lic.No/Date:0310762888 20.12.2013	Defer Date:01.04.2014
	Decision : The Committee noted that the firm's application has been sent to DIPP on 14.02.2014 for examination & comments which is under their examination and decided to await comments of DIPP. Case is deferred to 01.04.2014.			

110	Case No.:6/24/80-ALC2/2013	Party Name:ISGEC HEAVY ENGINEERING LIMITED	Meet No/Date:24/80-ALC2/2013 18.02.2014	Status: Deferred
	HQ File :01/80/050/00483/AM14/	RLA File :05/23/040/00379/AM14/	Lic.No/Date:0510374256 23.12.2013	Defer Date:01.04.2014
	Decision : The Committee noted that the firm's application has been sent to DIPP on 14.02.2014 for examination & comments which is under their examination and decided to await comments of DIPP. Case is deferred to 01.04.2014.			

111	Case No.:16/24/80-ALC2/2013	Party Name:BAXTER (INDIA) PVT.LTD.	Meet No/Date:24/80-ALC2/2013 18.02.2014	Status: Deferred
	HQ File :01/80/050/00493/AM14/	RLA File :05/23/040/00389/AM14/	Lic.No/Date:0510374257 23.12.2013	Defer Date:01.04.2014
	Decision : The Committee noted that the firm's application has been sent to DIPP on 14.02.2014 for examination & comments which is under their examination and decided to await comments of DIPP. Case is deferred to 01.04.2014.			

112	Case No.:34/24/80-ALC2/2013	Party Name:LARSEN& TOUBRO LIMITED	Meet No/Date:24/80-ALC2/2013 18.02.2014	Status: Deferred
	HQ File :01/80/050/00511/AM14/	RLA File :03/95/040/00718/AM14/	Lic.No/Date:0310762935 23.12.2013	Defer Date:01.04.2014
	Decision : The Committee noted that the firm's application has been sent to DIPP on 14.02.2014 for examination & comments which is under their examination and decided to await comments of DIPP. Case is deferred to 01.04.2014.			

113	Case No.:10/24/80-ALC2/2013	Party Name:BOYSEN INDIA LIMITED	Meet No/Date:24/80-ALC2/2013 18.02.2014	Status: Deferred
	HQ File :01/80/050/00487/AM14/	RLA File :05/23/040/00391/AM14/	Lic.No/Date:0510374424 24.12.2013	Defer Date:01.04.2014
	Decision : The Committee noted that the firm's application has been sent to MSME on 14.02.2014 for examination & comments which is under their examination and decided to await comments of MSME. Case is deferred to 01.04.2014.			

114	Case No.:17/24/80-ALC2/2013	Party Name:DRIPLEX WATER ENGINEERING LTD.	Meet No/Date:24/80-ALC2/2013 18.02.2014	Status: Deferred
	HQ File :01/80/050/00494/AM14/	RLA File :05/23/040/00370/AM14/	Lic.No/Date:0510374413 24.12.2013	Defer Date:01.04.2014
	Decision : The Committee noted that the firm's application has been sent to DHI on 14.02.2014 for examination and comments. The Committee further noted that firm's clarification on type of export (whether physical export or deemed export against invalidation letter to EPCG license) as asked vide DES-I letter dated 14.02.2014 has not been received and decided the following: (i) to await comments of DHI; (ii) to send reminder to the firm for expediting their reply. Case is deferred to 01.04.2014.			

115	Case No.:18/24/80-ALC2/2013	Party Name:DRIPLEX WATER ENGINEERING LTD.	Meet No/Date:24/80-ALC2/2013 18.02.2014	Status: Deferred
	HQ File :01/80/050/00495/AM14/	RLA File :05/23/040/00371/AM14/	Lic.No/Date:0510374411 24.12.2013	Defer Date:01.04.2014
	Decision : The Committee noted that the firm's application has been sent to DHI on 14.02.2014 for examination and comments. The Committee further noted that firm's clarification on type of export (whether physical export or deemed export against invalidation letter to EPCG license) as asked vide DES-I letter dated 14.02.2014 has not been received and decided the following: (i) to await comments of DHI; (ii) to send reminder to the firm for expediting their reply. Case is deferred to 01.04.2014.			

116	Case No.:27/24/80-ALC2/2013	Party Name:LARSEN& TOUBRO LIMITED	Meet No/Date:24/80-ALC2/2013 18.02.2014	Status: Deferred
	HQ File :01/80/050/00504/AM14/	RLA File :03/95/040/00737/AM14/	Lic.No/Date:0310763270 24.12.2013	Defer Date:01.04.2014
	Decision : The Committee noted that the firm's application has been sent to DIPP on 14.02.2014 for examination & comments which is under their examination and decided to await comments of DIPP. Case is deferred to 01.04.2014.			

117	Case No.:29/21/80-ALC2/2013	Party Name:BHARAT HEAVY ELECTRICALS LIMITED	Meet No/Date:24/80-ALC2/2013 18.02.2014	Status: Deferred
	HQ File :01/80/050/00425/AM14/	RLA File :61/24/040/00063/AM14/	Lic.No/Date:6110001114 30.12.2013	Defer Date:01.04.2014
	Decision : The Committee noted that hard copy of firm's application has not been received from RA, Dehradun and decided to give reminder to them. Case is deferred to 01.04.2014.			

118	Case No.:36/24/80-ALC2/2013	Party Name:GODREJ& BOYCE MFG. CO. LTD.,	Meet No/Date:24/80-ALC2/2013 18.02.2014	Status: Deferred
	HQ File :01/80/050/00513/AM14/	RLA File :03/94/040/00841/AM14/	Lic.No/Date:0310763636 30.12.2013	Defer Date:01.04.2014
	Decision : The Committee noted that the firm's application has been sent to DHI on 14.02.2014 for examination & comments which actually pertains to DIPP and decided to send the same to DIPP. Case is deferred to 01.04.2014.			

119	Case No.:12/24/80-ALC2/2013	Party Name:CHEMICO SYNTHETICS LTD.,	Meet No/Date:24/80- ALC2/2013 18.02.2014	Status: Approved
	HQ File :01/80/050/00489/AM14/	RLA File :05/23/040/00401/AM14/	Lic.No/Date:0510374928 31.12.2013	
	Decision : The Committee decided to ratify norms on the basis of MSME U. O. No. 30(127)/2013-ME dated 17.02.2014 (Copy is to be forwarded to RA and firm). RLA may take necessary action accordingly.			

120	Case No.:24/24/80-ALC2/2013	Party Name:ALLIED INSTRUMENTS PVT LTD	Meet No/Date:24/80- ALC2/2013 18.02.2014	Status: Approved
	HQ File :01/80/050/00501/AM14/	RLA File :03/94/040/00837/AM14/	Lic.No/Date:0310763989 01.01.2014	
	Decision : The Committee decided to ratify norms on the basis of MSME U. O. No. 30(128)/2011-ME dated 18.02.2014 (Copy is to be forwarded to RA and firm). RLA may take necessary action accordingly.			

121	Case No.:15/24/80-ALC2/2013	Party Name:GLOBE HI-FABS	Meet No/Date:24/80- ALC2/2013 18.02.2014	Status: Deferred
	HQ File :01/80/050/00492/AM14/	RLA File :05/23/040/00407/AM14/	Lic.No/Date:0510375539 06.01.2014	Defer Date:01.04.2014
	Decision : The Committee noted that the firm's application has been sent to MSME on 14.02.2014 for examination & comments which is under their examination and decided to await comments of MSME. Case is deferred to 01.04.2014.			

122	Case No.:23/24/80-ALC2/2013	Party Name:GODREJ& BOYCE MFG. CO. LTD.,	Meet No/Date:24/80- ALC2/2013 18.02.2014	Status: Deferred
	HQ File :01/80/050/00500/AM14/	RLA File :03/94/040/00802/AM14/	Lic.No/Date:0310764591 06.01.2014	Defer Date:01.04.2014
	Decision : The Committee noted that the firm's application has been sent to DIPP on 14.02.2014 for examination & comments which is under their examination and decided to await comments of DIPP. Case is deferred to 01.04.2014.			

123	Case No.:39/24/80-ALC2/2013	Party Name:GODREJ& BOYCE MFG. CO. LTD.,	Meet No/Date:24/80- ALC2/2013 18.02.2014	Status: Deferred
	HQ File :01/80/050/00516/AM14/	RLA File :03/94/040/00787/AM14/	Lic.No/Date:0310764594 06.01.2014	Defer Date:01.04.2014
	Decision : The Committee noted that the firm's application has been sent to DIPP on 14.02.2014 for examination & comments which is under their examination and decided to await comments of DIPP. Case is deferred to 01.04.2014.			

	Case No.:44/24/80-ALC2/2013	Party Name:GODREJ& BOYCE MFG. CO. LTD.,	Meet No/Date:24/80- ALC2/2013 18.02.2014	Status: Deferred
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124	HQ File :01/80/050/00521/AM14/	RLA File :03/94/040/00773/AM14/	Lic.No/Date:0310764595 06.01.2014	Defer Date:01.04.2014
	Decision : The Committee noted that the firm's application has been sent to DIPP on 14.02.2014 for examination & comments which is under their examination and decided to await comments of DIPP. Case is deferred to 01.04.2014.			
125	Case No.:14/24/80-ALC2/2013	Party Name:CAMFIL FARR AIR FILTRATION INDIA PVT. LTD.	Meet No/Date:24/80- ALC2/2013 18.02.2014	Status: Deferred
	HQ File :01/80/050/00491/AM14/	RLA File :05/23/040/00410/AM14/	Lic.No/Date:0510375669 08.01.2014	Defer Date:01.04.2014
	Decision : The Committee noted that the firm's application has been sent to MSME on 14.02.2014 for examination & comments which is under their examination and decided to await comments of MSME. Case is deferred to 01.04.2014.			
126	Case No.:5/24/80-ALC2/2013	Party Name:ISGEC HEAVY ENGINEERING LIMITED	Meet No/Date:24/80- ALC2/2013 18.02.2014	Status: Deferred
	HQ File :01/80/050/00482/AM14/	RLA File :05/23/040/00408/AM14/	Lic.No/Date:0510375761 09.01.2014	Defer Date:01.04.2014
	Decision : The Committee noted that the firm's application has been sent to DIPP on 14.02.2014 for examination & comments which is under their examination and decided to await comments of DIPP. Case is deferred to 01.04.2014.			
127	Case No.:42/24/80-ALC2/2013	Party Name:LARSEN& TOUBRO LIMITED	Meet No/Date:24/80- ALC2/2013 18.02.2014	Status: Deferred
	HQ File :01/80/050/00519/AM14/	RLA File :03/95/040/00789/AM14/	Lic.No/Date:0310765262 09.01.2014	Defer Date:01.04.2014
	Decision : The Committee noted that the firm's application has been sent to DIPP on 14.02.2014 for examination & comments which is under their examination and decided to await comments of DIPP. Case is deferred to 01.04.2014.			
128	Case No.:37/24/80-ALC2/2013	Party Name:LARSEN& TOUBRO LIMITED	Meet No/Date:24/80- ALC2/2013 18.02.2014	Status: Deferred
	HQ File :01/80/050/00514/AM14/	RLA File :03/95/040/00781/AM14/	Lic.No/Date:0310766034 13.01.2014	Defer Date:01.04.2014
	Decision : The Committee noted that the firm's application has been sent to DIPP on 14.02.2014 for examination & comments which actually pertains to DHI and decided to send the same to DHI for examination and comments. Case is deferred to 01.04.2014.			
129	Case No.:22/24/80-ALC2/2013	Party Name:DIEHL METAL INDIA PRIVATE LIMITED	Meet No/Date:24/80- ALC2/2013 18.02.2014	Status: Deferred
	HQ File :01/80/050/00499/AM14/	RLA File :31/83/040/00191/AM14/	Lic.No/Date:3110062134 15.01.2014	Defer Date:01.04.2014
	Decision : The Committee noted that the firm's application has been sent to DIPP on 14.02.2014 for examination & comments which actually pertains to DHI and decided to send the same to DHI for examination and comments. Case is deferred to 01.04.2014.			

130	Case No.:30/24/80-ALC2/2013	Party Name:GEA ECOFLEX INDIA PVT.LTD.	Meet No/Date:24/80-ALC2/2013 18.02.2014	Status: Deferred
	HQ File :01/80/050/00507/AM14/	RLA File :03/94/040/00891/AM14/	Lic.No/Date:0310766311 15.01.2014	Defer Date:01.04.2014
	Decision : The Committee noted that the firm's application has been sent to DIPP on 14.02.2014 for examination & comments which is under their examination and decided to await comments of DIPP. Case is deferred to 01.04.2014.			

131	Case No.:45/24/80-ALC2/2013	Party Name:GEA ECOFLEX INDIA PVT.LTD.	Meet No/Date:24/80-ALC2/2013 18.02.2014	Status: Deferred
	HQ File :01/80/050/00522/AM14/	RLA File :03/94/040/00880/AM14/	Lic.No/Date:0310766285 15.01.2014	Defer Date:01.04.2014
	Decision : The Committee noted that the firm's application has been sent to DIPP on 14.02.2014 for examination & comments which is under their examination and decided to await comments of DIPP. Case is deferred to 01.04.2014.			

132	Case No.:28/24/80-ALC2/2013	Party Name:GEA ECOFLEX INDIA PVT.LTD.	Meet No/Date:24/80-ALC2/2013 18.02.2014	Status: Deferred
	HQ File :01/80/050/00505/AM14/	RLA File :03/94/040/00874/AM14/	Lic.No/Date:0310766542 16.01.2014	Defer Date:01.04.2014
	Decision : The Committee noted that the firm's application has been sent to DIPP on 14.02.2014 for examination & comments which is under their examination and decided to await comments of DIPP. Case is deferred to 01.04.2014.			

133	Case No.:29/24/80-ALC2/2013	Party Name:GEA ECOFLEX INDIA PVT.LTD.	Meet No/Date:24/80-ALC2/2013 18.02.2014	Status: Deferred
	HQ File :01/80/050/00506/AM14/	RLA File :03/94/040/00915/AM14/	Lic.No/Date:0310766545 16.01.2014	Defer Date:01.04.2014
	Decision : The Committee noted that the firm's application has been sent to DIPP on 14.02.2014 for examination & comments which is under their examination and decided to await comments of DIPP. Case is deferred to 01.04.2014.			

134	Case No.:26/24/80-ALC2/2013	Party Name:LARSEN& TOUBRO LIMITED	Meet No/Date:24/80-ALC2/2013 18.02.2014	Status: Deferred
	HQ File :01/80/050/00503/AM14/	RLA File :03/95/040/00817/AM14/	Lic.No/Date:0310766666 17.01.2014	Defer Date:01.04.2014
	Decision : The Committee noted that the firm's application has been sent to DIPP on 14.02.2014 for examination & comments which is under their examination and decided to await comments of DIPP. Case is deferred to 01.04.2014.			

	Case No.:32/24/80-ALC2/2013	Party Name:LARSEN& TOUBRO LIMITED	Meet No/Date:24/80-ALC2/2013 18.02.2014	Status: Deferred

135	HQ File :01/80/050/00509/AM14/	RLA File :03/95/040/00794/AM14/	Lic.No/Date:0310766777 17.01.2014	Defer Date:01.04.2014
Decision : The Committee noted that the firm's application has been sent to DIPP on 14.02.2014 for examination & comments which actually pertains to DHI and decided to send the same to DHI for examination and comments. Case is deferred to 01.04.2014.				

136	Case No.:40/24/80-ALC2/2013	Party Name:LARSEN& TOUBRO LIMITED	Meet No/Date:24/80-ALC2/2013 18.02.2014	Status: Deferred
	HQ File :01/80/050/00517/AM14/	RLA File :03/95/040/00830/AM14/	Lic.No/Date:0310766662 17.01.2014	Defer Date:01.04.2014
	Decision : The Committee noted that the firm's application has been sent to DIPP on 14.02.2014 for examination & comments which is under their examination and decided to await comments of DIPP. Case is deferred to 01.04.2014.			

137	Case No.:41/24/80-ALC2/2013	Party Name:LARSEN& TOUBRO LIMITED	Meet No/Date:24/80-ALC2/2013 18.02.2014	Status: Deferred
	HQ File :01/80/050/00518/AM14/	RLA File :03/95/040/00829/AM14/	Lic.No/Date:0310766650 17.01.2014	Defer Date:01.04.2014
	Decision : The Committee noted that the firm's application has been sent to DIPP on 14.02.2014 for examination & comments which is under their examination and decided to await comments of DIPP. Case is deferred to 01.04.2014.			

138	Case No.:46/24/80-ALC2/2013	Party Name:GREATOO MOLDS INDIA PRIVATE LIMITED	Meet No/Date:24/80-ALC2/2013 18.02.2014	Status: Deferred
	HQ File :01/80/050/00523/AM14/	RLA File :04/24/040/00229/AM14/	Lic.No/Date:0410154390 20.01.2014	Defer Date:01.04.2014
	Decision : The Committee noted that the firm's application has been sent to DIPP on 14.02.2014 for examination & comments which actually pertains to DHI and decided to send the same to DHI for examination and comments. Case is deferred to 01.04.2014.			

139	Case No.:47/24/80-ALC2/2013	Party Name:BRAKES INDIA LIMITED,	Meet No/Date:24/80-ALC2/2013 18.02.2014	Status: Deferred
	HQ File :01/80/050/00524/AM14/	RLA File :04/24/040/00224/AM14/	Lic.No/Date:0410154676 29.01.2014	Defer Date:01.04.2014
	Decision : The Committee noted that the firm's application has been sent to DHI on 14.02.2014 for examination & comments which is under their examination and decided to await comments of DHI. Case is deferred to 01.04.2014.			

140	Case No.:1/24/80-ALC2/2013	Party Name:NASH INDUSTRIES (I) PVT LTD	Meet No/Date:24/80-ALC2/2013 18.02.2014	Status: Deferred
	HQ File :01/80/050/00478/AM14/	RLA File :07/24/040/00392/AM14/	Lic.No/Date:0710101822 31.01.2014	Defer Date:01.04.2014
	Decision : The Committee noted that hard copy of firm's application has not been received from RA, Bengaluru and decided to give reminder to them. Case is deferred to 01.04.2014.			

Sl.No.554

Case No. A/R-61	M/s. United	HQF.No.01/80/050/00397/AM10/DES.I	Lic. No. & date
Meeting No. 24/14	Drilling Tools	RA.F.No.05/24/040/00318/AM10	0510249707
Date: 18.02.2014	Ltd., Delhi	Revision of norms	dt.22.09.2009

Decision : The Committee noted that the firm has not furnished the copy of essentiality certificate/NOC issued by Directorate of Hydrocarbons (DHC) as asked vide letter dated 03.02.2014 and matter is under consideration of PC-VI. The Committee decided to remind the firm for furnishing the copy of essentiality certificate/NOC issued by Directorate of Hydrocarbons (DHC) and remind PC-VI for expediting their inputs/comments. Case is deferred to 01.04.2014.

S.No.555

Case No. A/R-49	M/s. Larsen &	HQF.No.01/80/050/00245/AM11/DES.I	Lic. No. & date
Meeting No. 24/14	Toubro Ltd.,	RA.F.No.03/95/040/00712/AM10	0310557677
Date: 18.02.2014	Mumbai	Amendment in quantities / addition of additional import items	dt.29.01.2010

Decision : The Committee noted that the firm has not furnished the copy of essentiality certificate/NOC issued by Directorate of Hydrocarbons (DHC) as asked vide letter dated 03.02.2014 and matter is under consideration of PC-VI. The Committee decided to remind the firm for furnishing the copy of essentiality certificate/NOC issued by Directorate of Hydrocarbons (DHC) and remind PC-VI for expediting their inputs/comments. Case is deferred to 01.04.2014.

S.No.556

Case No. A/R-75	M/s. Clyde	HQF.No.01/80/050/00246/AM13/DES.I	Lic. No. & date
Meeting No. 24/14	Pumps India	RA.F.No.05/23/040/00073/AM13	0510327269
Date: 18.02.2014	Pvt. Ltd., New Delhi	Fixation of norms	dt.14.06.2012

Decision : The Committee decided to ratify norms on the basis of DHI U. O. No. 03(01)/14-TSW(B)/20 dated 16.01.2014 (Copy is to be forwarded to RA and firm).

RLA may take necessary action accordingly.

S.No.557

Case No. A/R-76	M/s. Vem	HQF.No.01/80/050/00617/AM10/DES.I	Lic. No. & date
Meeting No. 24/14	Technologies	RA.F.No.09/24/040/00373/AM10	0910040368
Date: 18.02.2014	Pvt. Ltd., Hyderabad	Fixation of norms	dt.18.12.2009

Decision : The Committee decided to ask the firm to furnish the information according to MSME ID UO Note No. 30(58)/13-ME dated 06.01.2014(copy of the aforesaid communication to be forward to firm and RA). Case is deferred to 01.04.2014.

S.No.558

Case No. A/R-111	M/s. Gastek	HQF.No.01/80/050/01125/AM07/DES.I	Lic. No. & date
Meeting No. 24/14	Engineering (P)	RA.F.No.05/24/040/00812/AM07	0510196934
Date: 18.02.2014	Ltd., New Delhi	Request for amendment of norms	dt.28.12.2006

Decision : The Committee noted that firm has not replied to deficiency letter dated 03.02.2014 and decided to send reminder to the firm for expediting their reply. Case is deferred to 01.04.2014.

S.No.559

Case No. A/R-112	M/s. Kern-	HQF.No.01/81/050/00443/AM12/DES.I	Lic. No. & date
Meeting No. 24/14	Liebers Springs	RA.F.No.07/24/040/00367/AM12	0710084702
Date: 18.02.2014	& Stampings Pvt. Ltd., Tumkur	Request for amendment of norms	dt.15.12.2011

Decision : The Committee noted that neither the firm nor the RA has furnished their comments on MSME UO Note No. 30(168)/11-ME dated 03.01.2014 forwarded to them and decided to send them reminder. Case is deferred to 01.04.2014.

S.No.560

Case No. A/R-113	M/s. Echaar Equipments Pvt. Ltd., Thane	HQF.No.01/80/050/00542/AM12/DES.I	Lic. No. & date
Meeting No. 24/14		RA.F.No.03/94/040/01018/AM12	0310682257 dt.16.02.2012
Date: 18.02.2014		Request for revision of norms	

Decision : The firm's representative, Shri Kirti H. Panchal, Director has attended the meeting and replied the queries of Technical Authorities(TAs) present in the meeting. The Committee have asked them to submit the wastage calculation, drawing & dimension details, etc., which they have noted down and requested for time for furnishing the requisite information. The Committee decided to give them time for furnishing their reply/requisite information. Case is deferred to 01.04.2014.

S.No.561

Case No. A/R-114	M/s. CIM Tools Pvt. Ltd., Bangalore	HQF.No.01/80/050/01010/AM08/DES.I	Lic. No. & date
Meeting No. 24/14		RA.F.No.07/24/040/00580/AM08	(1)0710048323dt.09.11.2006 (2)0710048324 dt.09.11.2006 (3) 0710048325 dt.09.11.2006 (4) 0710051914 dt.07.06.2007 (5) 0710052885 dt.14.08.2007 (6) 0710052703 dt.03.08.2007 (7) 0710053664 dt.03.10.2007 (8) 0710054332 dt.05.11.2007 (9) 0710054469 dt.13.11.2007 (10)0710054547dt.16.11.2007 (11)0710055797dt.12.02.2008 (12)0710056335dt.11.03.2008 (13)0710057833dt.11.06.2008 (14)0710058366dt.08.07.2008 (15)0710059201dt.19.09.2008 (16)0710059704dt.11.09.2008 (17)0710065141dt.02.06.2009 (18)0710065366dt.12.06.2009 (19)0710065365dt.12.06.2009
Date: 18.02.2014		Request for revision of norms	

Decision : The Committee decided to ratify norms on the basis of DIPP I.D. No. 12/25/2014-TSW/114-A/R dated 18.02.2014 (Copy is to be forwarded to RA and firm).

RLA may take necessary action accordingly.

S.No.562

Case No. A/R-117	M/s. Godrej & Boyce Mfg. Co. Ltd., Mumbai	HQF.No.01/80/050/00223/AM14/DES.I	Lic. No. & date
Meeting No. 24/14		RA.F.No.03/94/040/00295/AM14	0310740370 dt.04.07.2013
Date: 18.02.2014		Request for addition of import items of norms	

Decision : The Committee noted that firm's reply has been forwarded to DIPP on 05.2.2014 which is under their consideration. Meanwhile the firm has forwarded their subsequent reply with requests to add four items in import item list and change in the description of two import items at Sl. No. 7 & 9 vide their letter dated 13.02.2014 received in this office on 18.02.2014. Case is deferred to 01.04.2014.

S.No.563

Case No. A/R-118	Request received from RA, Mumbai of M/s. L & T-MHI turbine Generators Pvt. Ltd., Mumbai	HQF.No.01/80/050/00060/AM14/DES.I	Lic. No. & date
Meeting No. 24/14		RA.F.No.03/95/040/00966/AM13	0310729651 dt.26.03.2013
Date: 18.02.2014		Request for amendment sheet No.3 of norms.	

Decision : The Committee decided to amend the export description according to DHI UO No. 3(104)/10-TSW(B)/38 dated 11.02.2014(copy of the aforesaid communication to be forward to firm and RA).

RLA may take necessary action accordingly.

S.No.564

Case No. A/R-119	M/s. Brakes	HQF.No.01/80/050/00366/AM12/DES.I	Lic. No. & date
Meeting No. 24/14	India Ltd.,	RA.F.No.04/24/040/00136/AM12	0410129812
Date: 18.02.2014	Chennai	Request for inclusion of import item in norms	dt.31.10.2011

Decision : The Committee decided to ask the firm to furnish the information according to DHI UO No. 3(67)/11-TSW(B)/34 dated 30.01.2014 (copy of the aforesaid communication to be forward to firm and RA). Case is deferred to 01.04.2014.

S.No.565

Case No. A/R-131	M/s. ISGEC	HQF.No.01/80/050/00011/AM13/DES.I	Lic. No. & date
Meeting No. 24/14	Heavy Engineering Ltd.,	RA.F.No.05/23/040/00477/AM12	0510319555
Date: 18.02.2014	Noida	Request for revision of norms	dt.06.03.2012

Decision : The Committee noted that the firm's request has been sent to DIPP on 04.02.2014 for examination & comments which is under their examination and decided to await comments of DIPP. Case is deferred to 01.04.2014.

S.No.566

Case No. A/R-132	M/s. A Plus	HQF.No.01/80/050/01091/AM06/DES.I	Lic. No. & date
Meeting No. 24/14	Projects & Technology (P)	RA.F.No.31/24/040/00137/AM06	3110022702
Date: 18.02.2014	Ltd., Pune	Request for Fixation of norms	dt.17.11.2005

Decision : The Committee noted that the firm's request has been sent to DIPP on 04.02.2014 for examination & comments which is under their examination and decided to await comments of DIPP. The Committee further noted that the firm is doing deemed export and supplying goods to M/s. Oil & Natural Gas Corporation Ltd., Mumbai required for petroleum operations and also decided to ask the firm to furnish copy of essentiality certificate/NOC issued by Directorate of Hydrocarbons(DHC). Case is deferred to 01.04.2014.

S.No.567

Case No. A/R-133	M/s. Tema India	HQF.No.01/80/050/00729/AM11/DES.I	Lic. No. & date
Meeting No. 24/14	Ltd., Navi	RA.F.No.03/95/040/00704/AM11	0310603295
Date: 18.02.2014	Mumbai	Request for Fixation of norms	dt.26.11.2010

Decision : The Committee noted that the firm's representation has been sent to DIPP on 18.02.2014 for examination & comments which is under their examination and decided to await comments of DIPP. Case is deferred to 01.04.2014.

S.No.568

Case No. A/R-134	M/s. Micro-Tech	HQF.No.01/80/050/00377/AM12/DES.I	Lic. No. & date
Meeting No. 24/14	C.N.C. Ltd.,	RA.F.No.07/24/040/00237/AM12	0710082914
Date: 18.02.2014	Hosur(TN)	Request for revision of norms	dt.29.09.2011

Decision : The Committee noted that the firm's request has been sent to DHI on 11.02.2014 for examination & comments which is under their examination and decided to await comments of DHI. Case is deferred to 01.04.2014.

S.No.569

Case No. A/R-135	M/s. Micro-Tech	HQF.No.01/80/050/00155/AM13/DES.I	Lic. No. & date
Meeting No. 24/14	C.N.C. Ltd.,	RA.F.No.07/24/040/00009/AM13	0710087899
Date: 18.02.2014	Hosur(TN)	Request for revision of norms	dt.26.04.2012

Decision : The Committee noted that the firm's request has been sent to DHI on 11.02.2014 for examination & comments which is under their examination and decided to await comments of DHI. Case is deferred to 01.04.2014.

S.No.570

Case No. A/R-136	M/s. Micro-Tech	HQF.No.01/80/050/00295/AM12/DES.I	Lic. No. & date
Meeting No. 24/14	C.N.C. Ltd.,	RA.F.No.07/24/040/00215/AM12	0710082069
Date: 18.02.2014	Hosur(TN)	Request for revision of norms	dt.06.09.2011

Decision : The Committee noted that the firm's request has been sent to DHI on 11.02.2014 for examination & comments which is under their examination and decided to await comments of DHI. Case is deferred to 01.04.2014.

S.No.571

Case No. A/R-137	M/s. XomoxSanmar Ltd., Chennai	HQF.No.01/80/050/00670/AM11/DES.I	Lic. No. & date
Meeting No. 24/14		RA.F.No.04/24/040/00247/AM11	0410120050
Date: 18.02.2014		Ratification of norms	dt.23.12.2010

Decision : The Committee noted that the firm's request has been sent to DIPP on 10.02.2014 for examination & comments which is under their examination and decided to await comments of DIPP. Case is deferred to 01.04.2014.

S.No.572

Case No. A/R-138	M/s. Thyssenkrupp Industries India Pvt. Ltd.,	HQF.No.01/80/050/00491/AM13/DES.I	Lic. No. & date
Meeting No. 24/14		RA.F.No.03/95/040/00710/AM13	3110717487
Date: 18.02.2014		Revision of norms	dt.18.12.2012

Decision : The Committee noted that the firm's representation has been sent to DHI on 30.01.2014 for examination & comments which is under their examination and decided to await comments of DHI. Case is deferred to 01.04.2014.

S.No.573

Case No. A/R-139	M/s. Tema India Ltd., Mumbai	HQF.No.01/80/050/00495/AM13/DES.I	Lic. No. & date
Meeting No. 24/14		RA.F.No.03/95/040/00751/AM13	0310718335
Date: 18.02.2014		Revision of norms	dt.27.12.2012

Decision : The Committee noted that the firm's representation has been sent to DIPP on 18.02.2014 for examination & comments which is under their examination and decided to await comments of DIPP. Case is deferred to 01.04.2014.

S.No.574

Case No. A/R-140	M/s. ISGEC Heavy Engineering Ltd., Yamunanagar (Haryana)	HQF.No.01/80/050/00065/AM14/DES.I	Lic. No. & date
Meeting No. 24/14		RA.F.No.05/23/040/00534/AM13	0510350891
Date: 18.02.2014		Request for revision of norms	dt.08.04.2013

Decision : The Committee noted that the firm's request has been sent to DIPP on 11.02.2014 for examination & comments which is under their examination and decided to await comments of DIPP. Case is deferred to 01.04.2014.

S.No.575

Case No. A/R-141	M/s. Reference received from Addl. DGFT, Mumbai of M/s. Larsen & Toubro Ltd., Mumbai	HQF.No.01/80/050/00170/AM14/DES.I	Lic. No. & date
Meeting No. 24/14		RA.F.No.03/95/040/00190/AM14	0310738812
Date: 18.02.2014		Request for amendment of import at sl. No.10 & to amend the ITC(HS) code of import item Sl. No. 8,9, & 10 of norms	dt.24.06.2013

Decision : The Committee noted that the reference received from Addl. DGFT, Mumbai in respect of the subject AA has been sent to DIPP on 11.02.2014 for examination & comments which is under their examination and decided to await comments of DIPP. Case is deferred to 01.04.2014.

S.No.576

Case No. A/R-142	M/s. VEM Technologies Pvt. Ltd., Hyderabad	HQF.No.01/80/050/00047/AM14/DES.I	Lic. No. & date
Meeting No. 24/14		RA.F.No.09/24/040/00491/AM13	0910054874
Date: 18.02.2014		Request for fixation of norms	dt.31.01.2013

Decision : The Committee decided to modify norms on the basis of MSME U.O. note No. 30(58)/13-ME dated 20.01.2014 (Copy is to be forwarded to RA and firm).

RLA may take necessary action accordingly.

Sl.No.577

Case No. C -07		HQ F.No.01/80/162/00016/AM13/DES-I
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Meeting No. 24/14	M/s. Alpha Technologies Pvt. Ltd., Bangalore	Fixation of input output norms for the export product "Row & Heat Exchanger and Des Kit, Pre-processor PCB Assembly, Main Processor PCB Assembly, Power supply Unit PCB Assembly etc." in respect of 100% EOU – reg.
Date: 18.02.2014		

Decision : The Committee decided to refer the case to MSME according to DIT letter No. 8(134)/2012-IPHW dated 21.1.2012 forwarded by DIT e-mail dated 09.01.2014 for their examination and comments. Case is deferred to 01.04.2014.

S.No.578

Case No. C-04	Reference received from Addl. DGFT, Kolkata of M/s. Larsen & Toubro Ltd., Kolkata	HQF.No.01/80/162/00061/AM14/DES.I
Meeting No. 24/14		Clarification against SION at Sl. No. C-1647 Engineering Product – reg.
Date: 18.02.2014		

Decision : The Committee noted that firm has not replied to deficiency letter dated 17.12.2013 followed by reminder dated 30.01.2014 and decided to send final reminder to the firm failing which the Committee would be constrained to reject their case with direction to pay the Custom Duty and applicable interest for regularization of the license. Case is deferred to 01.04.2014.

S.No.579

Case No. C-05	M/s. British Engines India Pvt. Ltd., Bangalore	HQF.No.01/80/162/00222/AM14/DES.I
Meeting No. 24/14		Fixation of input output norms for the export product "Hydraulic Motor and its parts and Multispindle automatic machines spares Valve and its parts" in respect of 100% EOU – reg.
Date: 18.02.2014		

Decision : The Committee decided to ask the firm to furnish the information according to DHI UO No. 1(05)/13-TSW(B)/55 dated 14.02.2014 (copy of the aforesaid communication to be forward to firm and RA). Case is deferred to 01.04.2014.

SUPPLEMENTRY AGENDA

Sl. No. 580

Case No. AR-143	M/s. Siria Impex Pvt. Ltd.	HQF. No. 01/80/050/00193/AM14/DES.I
Meeting No. 24/14		RLA No. 05/24/040/00007/AM14/DES-I
Date: 18.02.2014		Lic. No. 0510351414 dated 11.04.2013
		Revision of Norms.

Decision : The Committee noted that the description of export and import items furnished by the firm are same. The Committee further noted that the firm's submission that they have no problem in accepting the decision of NC- I meeting No. 16/80 dated 29.10.2013 i.e. suffixing the word "Unannealed" with the description of import item and the word "Annealed" with the description of export product the firm. They have further requested NC-I to direct CLA for redemption of their said AA according to old description of their case as according to them, they have completed the export obligation against the said AA. The Committee after having deliberations on this issue decided to ask the firm to furnish duly filled in and certified A.R.E.1 form by Central Excise Officer which shows that they have already made export after annealing the imported items. Case is deferred to 01.04.2014.

Sl. No. 581

Case No. AR-144	M/s. Undercarriage And Tractor Parts Pvt. Ltd.	HQF. No. 01/80/050/00067/AM14/DES.I
Meeting No. 24/14		RLA No. 03/95/040/01027/AM13/DES-I
Date: 18.02.2014		Lic. No. 0310728824 dated 20.03.2013
		Ratification of Norms

Decision : The Committee decided to modify norms on the basis of MSME U.O. note No. 30(28)/2013-ME dated 05.02.2014 (Copy is to be forwarded to RA and firm).

RLA may take necessary action accordingly.
